

**JOINT INSPECTION REPORT**

**Sub: National Green Tribunal OA No. 97/2015 (WZ) Nisarga nature Club  
V/s Kasim Sayed Ali Makandar & Ors.**

Ref: Order of Hon'ble National Green Tribunal in the matter of OA/97/2015 dated 09/07/2020.

A joint site inspection pursuant the direction contained in the order dated 09/07/2020 of the Honourable National Green Tribunal (NGT) was conducted by the following officials on 25<sup>st</sup> August, 2020:

- 1) Shri. Subhash Chandra, IFS, Principal Chief Conservator of Forests,  
Forest Department
- 2) Smt. R. Menaka, IAS, Collector, North Goa
- 3) Dr. Shamila Monteiro, Member Secretary, GSPCB

The names of officers of the Goa State Pollution Control Board (GSPCB), Forest Department, North Goa Collectorate and South Goa Collectorate, present during the site visit are given in *Annexure- E*.

**Brief about the matter:**

1. An application was filed before the Hon'ble NGT in the year 2015 by Nisarga Nature Club for the restoration of forest on the survey numbers 193/0 and 194/0 of the Bethora village, Ponda Taluka of Goa, which are the subject matter of the present application, as the land in the said survey numbers was provisionally identified as private forest by the North Goa District Forest

Committee also known as Thomas Committee. The applicant also sought removal of all the structures existing in parts of survey no. 193/0 and 194/0, which has provisionally been identified as private forest and also for the recovery of the cost for the restitution and restoration of the forest from the Respondent no. 1 (Kasim Sayed Ali Makandar) for the environmental damage.

2. As per record, two cases of illegal felling of trees were booked by the Range Forest Officer, Ponda for illegal felling of 155 and 15 trees in the year 2011. Further, on being approached by Nisarga Nature Club, North Goa District Forest Committee (Thomas Committee) which was constituted on 27<sup>th</sup> November, 2012 had noticed some construction work being undertaken in the plots bearing survey nos. 193/0 & 194/0 of Bethora Village in Ponda Taluka. The Deputy Collector and Sub Divisional Officer (SDO) vide order dated 18/05/2012 had issued show cause notice -cum- stop work order to Mr. Kasim Makandar. The Deputy Collector and DRO (DO for Flying Squad Team, North Goa District) had again issued stop work order dated 11/12/2012 after a complaint was received from the Deputy Conservator of Forests, North Forest Division, Ponda for filling of soil and undertaking construction activities within the area under survey numbers 193/0 and 194/0. Further, an offence case was booked by Range Forest Officer, Ponda vide ROC No. 01/RF//PON/19-20 dated 09.04.2019 for uprooting of trees and excavation & transportation of earth by earth moving machineries. A criminal case has also been filed before JMFC, Ponda against Shri. Kasim Makandar and Ors.

### 3. Observations made during the site inspection:

- (i) The area bearing survey no. 193/0 and 194/0 is located along the Margao-Belgaum bypass road. As per the available records, part of the area bearing survey no. 193/0 is located to the west of the said road while the major portion of the area bearing survey no. 193/0 and total area bearing survey no. 194/0 is located to the east of the road.
- (ii) Several structures were observed in the survey nos. 193/0 and 194/0 prominent of which were a showroom/workshop dealing with marbles and granites, garages and residential structures. The Deputy Collector, Ponda was asked to give details of the structure during site visit.
- (iii) The natural topography of the area appears to have been altered and soil excavation/ hill cutting is evident in the area.
- (iv) The periphery of the said area is having dense tree cover along the North, North-West and Western sides.

### 4. Actions taken and Status:

1. The Deputy Collector and Sub Divisional Officer (SDO), Ponda, Goa was requested to provide the details of the structures existing in the survey no. 193/0 and 194/0 and also the action taken report in this regard. The Deputy Collector and SDO, Ponda, Goa vide letter no. SDO/PON/SWO/ILL-Hill-Cutt/2(A)/16/2058 dated 28/08/2020 has provided detailed information regarding status of structures existing as on date in the survey numbers 193/0 and 194/0 Bethora village, Ponda. A copy of the letter of Deputy Collector, Ponda along with the enclosures is placed at Annexure A Colly.

2. As per the information received from the Deputy Collector and SDO, Ponda, Goa, following is submitted:

- (i) There are total 42 houses/structures existing at the site in survey no. 193/0 and 194/0. The site plan and names of the occupants as prepared by Talathi of Bethora Saza and Field Surveyor are placed at *Annexure "A Colly"*.
- (ii) Earlier in 2016, Stop Work Order was issued to eight respondents on 21/01/2016 by the Court of the SDM / Dy. Collector and In-charge of Flying Squad, Ponda Goa to stop all illegal hill cutting / development activities in survey no. 193/0 & 194/0. (*Refer Annexure "A colly"*)
- (iii) After conducting a detailed hearing and giving opportunity to the respondents, the Dy. Collector & SDO, Ponda, vide order dated 02/01/2020, has directed Shri. Aslam Sayyed (respondent no. 5 out of 8) to restore the land to its original form and undo the development carried out in survey no. 194/0 within a period of eight weeks, failing which the village panchayat may execute the restoration work and recover the costs as arrears of land revenue.
- (iv) The Deputy Collector & SDO, vide letter dated 28/08/2020, has directed the Secretary of the Village Panchayat, Bethora to submit a report on completion of the eight weeks as regard to whether the said land is restored or not. Further, vide order dated 02/01/2020, Shri. Shabbir Deshpaiik, Ms. Melissa DSilva and Shri. Umar Ali Khan (respondents 2, 3, and 4 out of 8, resp) were directed to submit change in zone certificate from the Town and Country Planning Department within 24 weeks failing which they shall restore the land to its original form and undo the construction work carried out by them.

- (v) Shri Saiyed Ali Makandar, Mrs. Fatima Rafik Manikand Mrs. Reshma Khalid Hussain (Respondents no. 1, 7 & 8 out of the 8) along with others, had filed objections/representations before the Committee headed by Joint Secretary (Revenue) constituted by the Government of Goa to finalise a report on private forests submitted by the Review Committee, after considering the objections of affected parties whose properties are going to be identified as Private Forests. (*Kindly refer Annexure "B" and Annexure "C"*). However, the Committee headed by Joint Secretary, Revenue did not consider the representations/ objections as the Committee's mandate was limited to finalise the report of the Review Committee on Sawant & Karapurkar Committees, whereas, these survey numbers in the present matter were provisionally identified by a Committee the North Goa District Committee also known as Thomas Committee constituted much later than the Sawant and Karapurkar Committees.
- (vi) Further the Deputy Collector and SDO, Ponda vide order 20/08/2020 has rejected all the 20 applications received for the regularisation of the structures in survey no. 194/0 and 193/0 with directions to the applicants to restore the land to its original form and demolish the unauthorised structure within a period of six weeks failing which the structure shall be demolished by the Mamlatdar of Ponda Taluka and cost of demolition to be recovered from the applicant. The Deputy Collector, Ponda has been directed by the Joint Inspecting Team not to allow any fresh construction in the properties which are the subject matter of present application and expeditiously take legal action for removal of the unauthorised structures.

- (vii) The google maps and photographs of the land under Survey no. 193/0 & 194/0, photographs taken at the time of joint inspection and total structures in the said area are attached at *Annexure "D Colly"*. It is submitted that the Survey No 193/0 and 194/0 of Village Bethora, Ponda Taluka were not identified as private forest by earlier Sawant and Karapurkar Committees. These areas were provisionally identified as Private Forest by the Thomas Committee.
- (viii) Further, the Government of Goa has already constituted a review committee headed by Chief Conservator of Forests vide Notification No. DCF(WP)/Pvt.For/16(THC)/2013 (WZ)/19-20 dated 21/01/2020 read with Notification No. DCF(WP)/Pvt.For/16(THC)/2013(WZ)/19-20/119 dated 18/06/2020 to review the Private Forest areas identified by State Level Expert Committee for North & South Goa (Thomas & Araujo Committee). The survey numbers 194/0 and 193/0 of Bethora Village, Ponda Taluka which are the subject matter of present application, will be verified with respect to the criteria adopted by the State Government of Goa for inclusion or otherwise in the Private Forests. The Notification of Review Committee is placed at *Annexure "F Colly"*.
- (ix) It is, further, submitted that both State Level Expert Committee for North & South Goa (Thomas & Araujo Committee) provisionally identified private forest through ocular estimation. Whereas, the present Review Committee headed by Chief Conservator of Forests will take scientific inputs for verification of all the three criteria adopted by the state of Goa i.e. (i) crop composition of 75% or more of trees of forest species, (ii) the geographical area of 5 hectare or more if not contiguous to Government Forests and (iii) The canopy density of 0.4 or more.

(x) In this regard as per approved methodology, the Committee is carrying out verification of canopy density through satellite data obtained from the Forest Survey of India, Dehradun a premier institution of the Ministry of Environment, Forest and Climate Change. Further, the Committee will carry out actual field verification as regards to criteria of forestry tree species in presence of respective landowners after giving them opportunity for filing objections. The present Committee has already received representations in respect of these survey numbers and will consider all relevant facts and documents before finalising the Private Forest in this regard.

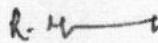
The inspection report is submitted for kind information of the Hon'ble Tribunal for further directions.

Date:

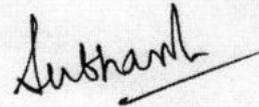
Place: Panaji, Goa



Dr. Shamila Monteiro  
Member Secretary  
Goa State Pollution  
Control Board



Smt. R. Menaka, IAS  
District Collector  
North Goa District



Subhash Chandra, IFS  
Principal Chief  
Conservator of Forests  
Forest Department

8252

OFFICE OF THE DEPUTY COLLECTOR & SUB DIVISIONAL OFFICER PONDA  
SUB DIVISION PONDA GOA.

Govt. Building Complex, Tisk - Ponda Goa 403401

Phone No. 0832-2311498

Fax.0832-2311498

Email: sdm-ponda.goa@nic.in

No: SDO/PON/SWO/ILL-Hill-Cutt/2(A)/16/2018

Date: 28/08/2020

To,  
The Member Secretary  
Goa State Pollution Control Board  
Near Pilerne Industrial Estate, Opp. Saligao Seminary  
Saligao, Bardez, Goa 403511

For Keshav/Amil  
01/09/2020  
31/8/2020

Subject: Action Taken Report/ Status Report in OA No. 97/2015 (WZ) Nisarga Nature Club v/s Kasim Sayad Makandar & Ors.

Ref: Your letter No. 10/2/2020-PCB/Tech/8177 dated 26/08/2020.

Ma'am,

As per your above referred letter dated 26/08/2020, it is to inform that the Joint Site inspection was conducted on 25/08/2020 by the team constituted vide Order of the Hon'ble National Green Tribunal dated 09/07/2020. The inspection was carried out in Survey No. 193/0 and 194/0 of Village Bethora of Ponda Taluka.

During the inspection it was noticed that there are altogether 42 houses/ structures existing at the site in Survey No. 193/0 and 194/0. The Site Plan & names of the occupants are prepared by Talathi of Bethora Saza & Field Surveyor are placed at Annexure "A".

From the office records it is observed that in the year 2016, the Talathi of Bethora Saza vide his report dated 18/01/2016 has reported violation of Section 33 of the Goa Land Revenue Code, 1968 in Survey No. 193/0 and 194/0 of Bethora and that activities of leveling and excavation of land, construction of mud roads and plots were created by cutting fruit bearing trees and construction of illegal structures, by eight individuals, the details of which are as under :

Name of Respondent	Type of Construction	Approx. Area (Covered)
Kasim Sayed Makandar, Bondbag,	(i) One Tiles/	(i) 300 sq mtr.

Kha

	Betora, Ponda – Goa	Marbles Showroom (ii) One Shade (iii) One Garage (iv) One Cement Block Manufacturing Unit	(ii) 100 sq mtr. (iii) 100 sq mtr. (iv) 400 sq. mtr.
2.	Shabbir Deshpaiik, Betora, Ponda - Goa	Residential house	90 sq. mt.
3	Mellissa Se Silva, Silvanagar, Ponda – Goa	Residential house	300 sq. mt.
4	Umar Ali Khan, Betora, Ponda – Goa	Residential house	150 sq. mt.
	Aslam Sayyed, Betora, Ponda – Goa	Residential house	60 Sq. mt.
	Mohammed Rafik, Betora, Ponda – Goa	Residential house	100 sq. mt.
7	Mehboob Sab Manik & Fatima Rafik Manik	Residential house	90 Sq. mt.
8	Mrs. Reshma Khalid Hussain, Betora, Goa	Residential house	110 Sq. mt.

On receipt of report from Talathi, Stop Work Order was issued to all 8 persons on 02/01/2016, copy of which is placed at Annexure "B".

After conducting a detailed hearing and giving opportunity to the Respondents, the matter was disposed vide Judgement & Order dated 02/01/2020 pronounced by the undersigned. Vide the above Judgement & Order,, the Respondent No. 5 Mr. Aslam Jayyed was directed to restore the land in its original form and undo the development undertaken in properties bearing Sy. Nos. 194/0 of Village Betoda of Ponda Taluka within a period of 8 weeks from the date of receipt of the Order, failing which the Village Panchayat Secretary of Village Panchayat Bethoda shall with the help of Demolition Squad execute the works of restoration of the land and recover the costs incurred as arrears of land revenue.

Further, vide the above Order dated 02/01/2020, the Respondent No. 2 (Shabbir Deshpaiik), Respondent No. 3 (Melissa De Silva) and Respondent No. 4 (Umar Ali Khan) were directed to submit the change of zone certificate from the Town and Country Planning Department within 24 weeks failing which they shall restore the land and undo the development undertaken in properties bearing Sy. No.s 194/0 of Village Betoda of Ponda Taluka within a period of 4 weeks from then.



Meanwhile, the period of 8 weeks granted to the Respondent No. 5 Mr. Aslam Sayyed to restore the land in its original form and undo the development undertaken in properties bearing Sy. Nos. 194/0 of Village Bethoda has already lapsed & the Village Panchayat Secretary of Village Panchayat Bethoda with the help of Demolition Squad is entitled to carry out demolition. This Office has vide letter bearing No. SDO/PON/SWO/ILL-Const./02/2016/2049 dated 28/08/2020 has directed the Secretary of Village Panchayat Bethora to submit a report whether the said land is restored or not. The said letter is placed at Annexure "C".

Further, it is stated that the Government of Goa vide Gazette Notification in the Official Gazette has promulgated Ordinance No. 2 of 2016 (The Goa Regularisation of Unauthorized Construction Ordinance, 2016) dated 24/06/2016, wherein an opportunity was provided for regularization of unauthorized constructions in the State of Goa and for matters connected and incidental thereto.

Under the garb of this Ordinance, 20 persons had applied for regularization with respect to their unauthorized constructions in Survey No. 193/0 and 194/0 of Village Bethora of Ponda Taluka. That the properties in Survey No. 193/0 and 194/0 are already declared as Private Forest by the V.T. Thomas Committee. After scrutinizing these 20 Applications, the undersigned rejected all 20 Applications for regularization as these Applications could not be considered in view of Section 3 (3) of the Act which states that the Authorised Officer shall not entertain any application if unauthorized structure falls within the limits of protected forest, area declared as wildlife sanctuary, area covered under the coastal regulation zone, No Development Zone, open spaces, public land, areas covered under Eco Sensitive Zone, Khazan land, or any construction which causes obstruction to any natural water channel, or any structure which is constructed by filling water bodies or any construction in or for scrapyard. The Orders passed by the undersigned in such Regularisation Applications are marked as Annexure "Colly".

The Orders passed in the above Regularisation Applications direct that the Applicant shall restore the land to its original form & demolish the Unauthorised Structure within a period of 6 weeks failing which the structure shall be demolished by the Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorised Construction Act & the cost of the demolition shall be recovered from the Applicant.

This is for your information & necessary action at your end.



**(Kedar A. Naik)**

Deputy Collector & SDO, Ponda

Annexure "A"

2020/3576/2/44  
27/08/2020  
28/08/2020

26/8/20

No.TAL-BNCC/ILL/Misc/RPT/2020  
Office of Talathi,  
Betoda, Nirankal, Conxem ,Codar - Saza,  
Dated:25/08/2020

To,  
The Mamlatdar of Ponda-Taluka,  
Ponda-Goa.

Sub: Regarding illegal constructions in the property surved under 193/0 part and 194/0 part of village Betora of Ponda-Taluka.

Ref No: MAM/PON/CI-I/II/Misc/2018/17113 Dated 24/07/2018

Ref No: SDO/PON/SWO/ILL-Hill-cutting/2CA/2016/M/1101 Dated 16/07/2018

Sir,

With reference to the above memorandum regarding illegal construction in Sy. No. 193/0 part and 194/0 part, of Betora Village due local enquiry and Re-site inspection along with the surveyor of Mamlatdar office have been made and herewith enclosing the details of constructions made in survey No's 193/0 part and 194/0 part, village Betora provided by surveyor.

This is for your information.

(Talathi Betoda, Nirankal, Conxem-Codar Saza)

Copy to :-

Dy. collector & SDO Ponda  
Sub-DIVISION,  
Ponda Goa.

Dileshwar  
27/8/20

**Illegal constructions made in Sy. No. 193/0 Part and 194/0 Part Village Betora**

Sr. No.	Name of the Owner & Address	Sy.No.	Area of construction	Type of construction	Remark
1	Kasim Sayed Makandar R/O.Kassarwada Betora	193/0,Part	310.00m <sup>2</sup>	Office cum Garage	
2	Kasim Sayed Makandar R/O Kassarwada Betora	193/0,Part	109.00m <sup>2</sup>	Garage	
3	Kasim Sayed Makandar R/O Kassarwada Betora	193/0,Part	213.00m <sup>2</sup>	Garage	
4	Kasim Sayed Makandar R/O Kassarwada Betora	193/0,Part	32.00m <sup>2</sup>	Godown	
5	Kasim Sayed Makandar R/O Kassarwada Betora	193/0,Part	130.00m <sup>2</sup>	Residential House	
6	Kasim Sayed Makandar R/O Kassarwada Betora	194/0,Part	86.70m <sup>2</sup>	Residential House	
7	Kasim Sayed Makandar R/O Kassarwada Betora	194/0,Part	108.12m <sup>2</sup>	Residential House	
8	Kasim Sayed Makandar R/O Kassarwada Betora	194/0,Part	126.70m <sup>2</sup>	Residential House	
9	Kasim Sayed Makandar R/O Kassarwada Betora	194/0,Part	510.00m <sup>2</sup>	Garage	
10	Anand Patel R/O Padal Betora	194/0,Part	179.00m <sup>2</sup>	Residential House	
11	Farzana Ayub Khan R/O Padal Betora	194/0,Part	192.00m <sup>2</sup>	Residential House	
12	Shamsuddin Khan R/O Padal Betora	194/0,Part	82.32m <sup>2</sup>	Residential House	
13	Farida Chandigaddar R/O Padal Betora	194/0,Part	62.70m <sup>2</sup>	Residential House	
14	Melisa D'silva R/O Padal Betora	194/0,Part	117.00m <sup>2</sup>	Residential House	
15	Victoria D'silva R/O Padal Betora	194/0,Part	105.00m <sup>2</sup>	Residential House	
16	Channuvirappa Hadpad R/O Padal Betora	194/0,Part	71.28m <sup>2</sup>	Residential House	
17	Nisar Ahmed Averi R/O Padal Betora	194/0,Part	137.00m <sup>2</sup>	Residential House	
18	Aspak Muzzavar R/O Padal Betora	194/0,Part	79.57m <sup>2</sup>	Residential House	

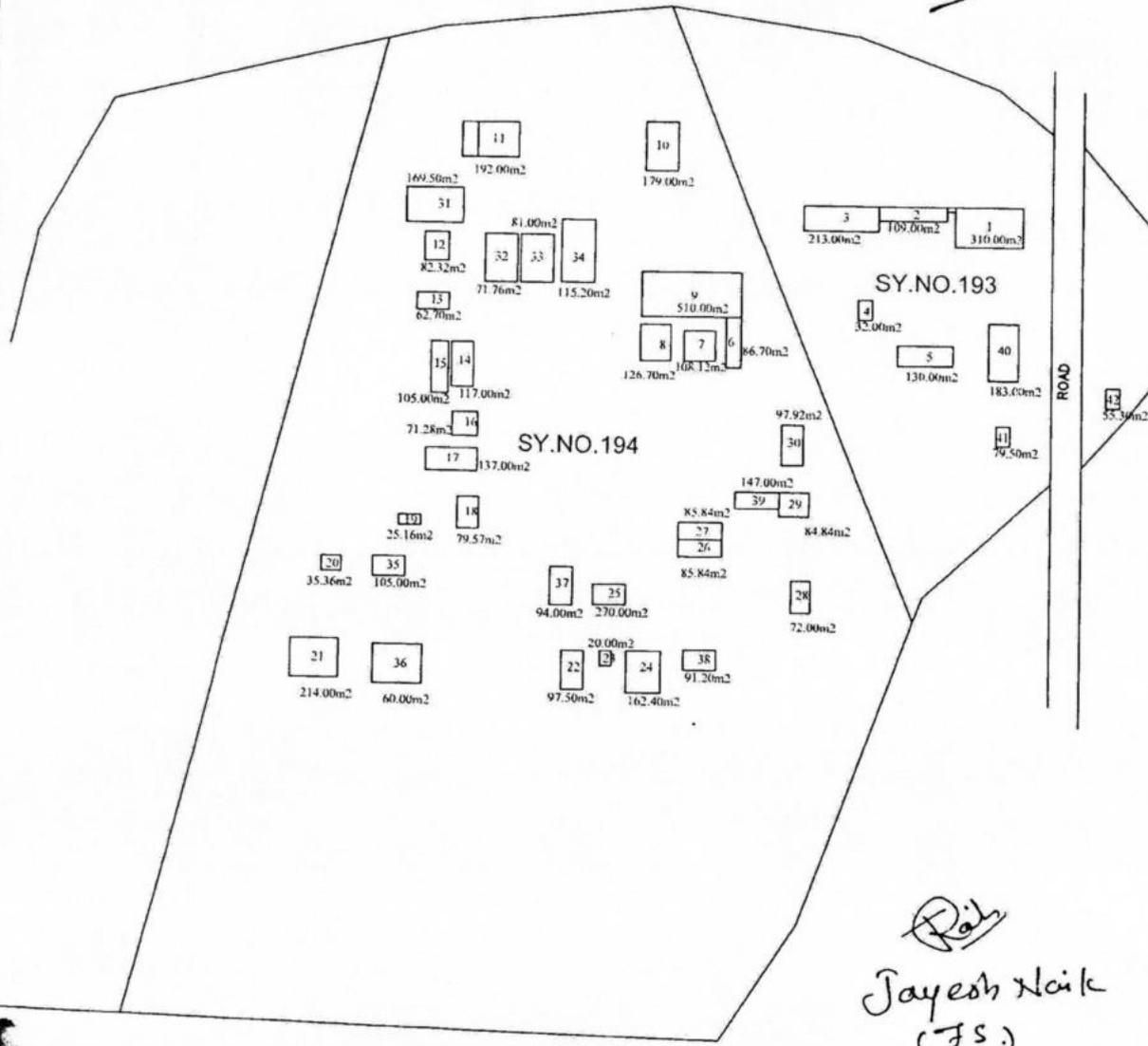
Sr. No.	Name of the Owner & Address	Sy.No.	Area of construction	Type of construction	Remark
19	Nisar Ahmed Averi R/O Padal Betora	194/0,Part	25.16m <sup>2</sup>	Residential House	
20	Aslam Sayed	194/0,Part	35.36m <sup>2</sup>	Residential House	
21	Asay Parkar,Ponda-Goa	194/0,Part	214.00m <sup>2</sup>	House under construction	
22	Shabbir Ahmad Deshpak R/O Padal Betora	194/0,Part	97.50m <sup>2</sup>	Residential House	
23	Shabbir Padal Betora	194/0,Part	20.00m <sup>2</sup>	Small Godown	
24	Noor Ahmad Angadi Padal Betora	194/0,Part	162.40m <sup>2</sup>	Residential House	
25	Ibrahim Padal Betora	194/0,Part	78.40m <sup>2</sup> + 191.20m <sup>2</sup>	Residential House and Garage	
26	Israk Padal Betora	194/0,Part	85.84m <sup>2</sup>	Residential House	
27	Habib Padal Betora	194/0,Part	85.84m <sup>2</sup>	Residential House	
28	Israi Shaikh Padal Betora	194/0,Part	72.00m <sup>2</sup>	Residential House	
29	Taufik Mulla Padal Betora	194/0,Part	84.84m <sup>2</sup>	Residential House	
30	Mahaboob Manik Padal Betora	194/0,Part	97.92m <sup>2</sup>	Residential House	
31	Parveen Hazrat Ali Khan Padal Betora	194/0,Part	169.50m <sup>2</sup>	House under construction	
32	Fatima Nasir Khan Padal Betora	194/0,Part	71.76m <sup>2</sup>	Residential House	
33	Shahanoor Mohammad Hanif Kittur Padal Betora	194/0,Part	81.00m <sup>2</sup>	Residential House	
34	Kassim Sayad Makandar Padal Betora	194/0,Part	115.20m <sup>2</sup>	House under construction	
35	Maksud Mustafa Peerzade Padal Betora	194/0,Part	105.00m <sup>2</sup>	Residential House	
36	Roshan Jamir Padal Betora	194/0,Part	60.00m <sup>2</sup>	Residential House	

Sr. No.	Name of the Owner & Address	Sy.No.	Area of construction	Type of construction	Remark
37	Habib Mulla Padal Betora	194/0,Part	94.00m <sup>2</sup>	Residential House	
38	Babajan Shaikh Padal Betora	194/0,Part	91.20m <sup>2</sup>	Residential House	
39	Kassim Sayad Makandar Padal Betora	194/0,Part	147.00m <sup>2</sup>	Residential House	
40	Kassim Sayad Makandar Padal Betora	193/0,Part	183.00m <sup>2</sup>	Garage	
41	Anand Naik Padal Betora	193/0,Part	79.50m <sup>2</sup>	Garage	
42	Anand Naik Padal Betora	193/0,Part	55.30m <sup>2</sup>	Garage	



(Talathi Betoda, Nirankal, Conxem-Codar Saza)

SKETCH SHOWING IN THE AREA OF THE STRUCTURES CONSTRUCTED IN PROPERTY SITUATED AT BETORA VILLAGE OF PONDA TALUKA SURVEYED UNDER SURVEY NO.193/~~19~~ AND 194/~~19~~



SY.NO.194	
16	71.28m <sup>2</sup>
17	137.00m <sup>2</sup>
18	79.57m <sup>2</sup>
19	25.16m <sup>2</sup>
20	55.36m <sup>2</sup>
21	214.00m <sup>2</sup>
22	97.50m <sup>2</sup>
23	20.00m <sup>2</sup>
24	162.40m <sup>2</sup>
25	270.00m <sup>2</sup>
26	85.84m <sup>2</sup>
27	85.84m <sup>2</sup>
28	72.00m <sup>2</sup>
29	84.84m <sup>2</sup>
30	169.32m <sup>2</sup>
31	169.50m <sup>2</sup>
32	71.76m <sup>2</sup>
33	81.00m <sup>2</sup>
34	115.20m <sup>2</sup>
35	105.00m <sup>2</sup>
36	60.00m <sup>2</sup>
37	94.00m <sup>2</sup>
38	91.20m <sup>2</sup>
39	147.00m <sup>2</sup>

SY.NO.193	
1	310.00m <sup>2</sup>
2	109.00m <sup>2</sup>
3	213.00m <sup>2</sup>
4	32.00m <sup>2</sup>
5	130.00m <sup>2</sup>
40	183.00m <sup>2</sup>
41	79.50m <sup>2</sup>
42	55.30m <sup>2</sup>

SY.NO.194	
6	86.70m <sup>2</sup>
7	108.12m <sup>2</sup>
8	126.70m <sup>2</sup>
9	510.00m <sup>2</sup>
10	179.00m <sup>2</sup>
11	192.00m <sup>2</sup>
12	82.32m <sup>2</sup>
13	62.70m <sup>2</sup>
14	117.00m <sup>2</sup>
15	105.00m <sup>2</sup>

*Raj*  
Jayesh Naik  
(F.S.)

Annexure "B" 689 28/01/16

IN THE COURT OF THE SUB-DIVISIONAL MAGISTRATE/DEPUTY COLLECTOR & INCHARGE OF FLYING SQUAD PONDA GOA

Case No. SDO/PON/SWO/III-Const/02/2016

Mr. Sandeep Azrenkar  
Nisarga Nature Club,  
Ponda-Goa.

.....Complainant

V/S.

- 1. Kasim Saiyed Makander(Kasim Mulla)
  - 2. Shabbir Deshpaiik
  - 3. Mellissa De Silva
  - 4. Umar Ali Khan
  - 5. Aslam Sayyed
  - 6. Mohammad Rafik
  - 7. Mehboob Sab Manik, Manik & Fatima Rafik Manik
  - 8. Reshma Khalid Hussain
- All r/o Betoda, Ponda Goa.

*Handwritten signature*

2/02/2016

..... Respondents

**STOP WORK ORDER**

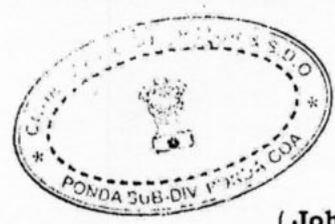
**Whereas**, it has been reported that the Respondents has carried out the additional illegal construction/development activities in the property bearing under survey No. 193/0 & 194/0 of Village Betoda of Ponda Taluka, without obtaining prior permission from the concerned authorities.

**And Whereas** your act of illegal development activities attracts the provision of under section 33 of the LRC 1968.

**NOW THEREFORE**, you are hereby directed to stop all illegal Hill-cutting/development activities in the above referred property and remain present in the office of the undersigned on 03/02/2015 at 10.30 a.m. personally or through an authorized Pleader with all necessary permission/approvals/licenses.

Given under my hand and the seal of this Court dated this **21st day of Jan,2016.**

HPC-5017  
for service,  
*(Signature)*  
22/01/2016

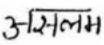


( **Johnson B. Fernandes** )  
Dy. Collector & SDO,  
Ponda Sub-division,  
Ponda-Goa.

To,  
1.The Complainant 2)The Respondent

Copy to:  
The Incharge/P.I. Ponda Police Station to serve the Order immediately on respondents and he is directed to ensure that no further construction/development takes place. He is also directed to take action in case of any disobedience to orders.

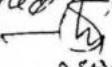
Forwarded through the P.I. Ponda Police Station, Ponda Goa for service & return.

- 1) Kasim Saiyed Makander 
- 2) Shebbir Deshpande 
- 3) Melissa De silva 
- 4) Umar Ali Khan 
- 5) Aslam sayyed 
- 6) Mohammad Rayik. 
- 7) Mehboob sub manik. 
- 8) Reshma Khalid Hussain. 

Resubmitted in the Honible Court of Dy Collector & SPO Ponda  
Subs Division Ponda Ctg

d1- Stop work order to Respondent's Sr. No. 1, 2, 3, 4, 5, 6, 7 & 8  
has been duly served & Signature has been obtained.

  
Randeepvk Arena

  
P. S. Ponda

Submitted  
  
P. S. Ponda P.S.

Annexure "C"

No. SDO/PON/SWO/ILL-Const./02/2016/2049  
Office of the Dy. Collector & SDO,  
Ponda Sub Division,  
Ponda - Goa.

Dated: 28/08/2020

To,  
The Secretary,  
Village Panchayat Bethora  
Ponda - Goa.

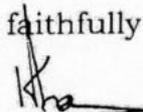
Sub: Demolition of illegal structures regarding.

Sir,

Pl. refer to this office order No.SDO/PON/SWO/ILL-Const/02/2016/79 dated 2/01/2020 wherein direction were given to Respondent No. 5 to restore the land in its original form and undo the development undertaken in properties bearing Sy.No.194/0 of Village Bethora of Ponda Taluka within a period of 8 weeks failing which V.P. Secretary of V.P. Bethora shall with the help of demolition squad.

In this regards, you are directed submit your report whether the said land is restored or not.

Yours faithfully

  
( **Kedar A. Naik** )

Dy. Collector & SDO,  
Ponda- Goa

Annexure 'D' Colly

**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA**

Case No.SDO/PON/RUC/2016/2025

Mr. Ishraque Ahmed Khan.

r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

7020710040

HASLUB KHAN

(Brother

26/08/18

S.P.M

.....Applicant

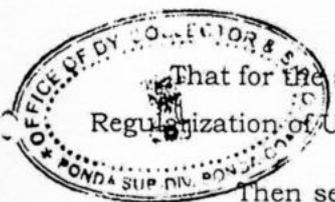
**ORDER**

By this order I shall dispose off the application dated 30/10/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 30/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 90.00 Sq Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.

That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).



Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

Khan

Dated: 27/8/20

CERTIFICATE

Notice being No. SDO/P-N/RUC/2016/2025-  
has been duly served & received by  
Musab Khan, Brother of Ishtyaque Ahmed  
Khan and one copy of same has  
been served to V.P. Bhatnagar  
computer code on above mentioned date

  
T.A. Bhatt

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

**ORDER**

Application for Regularization dated 30/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/O within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



  
(Kedar A. Naik)  
Dy. Collector/SDO,  
Ponda Goa.

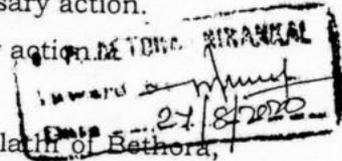
Date: 20<sup>th</sup> August 2020.

Place: Ponda Goa.

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora,  
Ponda Goa.



**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT**  
**PONDA - GOA**

Case No.SDO/PON/RUC/2016/2026

Mr. Hassib Khan Pathan,  
r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

8788341080

**ORDER** X

HASSIB KHAN  
26/10/20  
5:00 PM .....Applicant

By this order I shall dispose off the application dated 30/10/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 30/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 87.00 Sq Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.



That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

*[Signature]*

CERTIFICATE (Date: 27/08/20

Notice bearing No. SDO/PON/RUC/2016/2026 have been checked/screed and received by Hassib Khan pathan and some copy of same have been sent to V.P. Datta Wimalat Complex Cochin and also on mention. Date

  
P. B. N. C. O.

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

**ORDER**

**Application for Regularization dated 30/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.**



  
**(Kedar A. Naik)**  
Dy. Collector/SDO,  
Ponda Goa.

**Date: 20<sup>th</sup> August 2020.**

**Place: Ponda Goa.**

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

**V. P. BETHORA - NIRANKAL**  
Issued No. *11/2020*  
Date *27/8/2020*

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora, Ponda Goa.

**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT**  
**PONDA - GOA**

Case No.SDO/PON/RUC/2016/2027

Mr. Sabbir Ahmed Dastagir Deshpai. 8806017806  
r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

*Deshpai*  
26/10/20  
**ORDER** 5:pm

.....Applicant

By this order I shall dispose off the application dated 31/10/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 31/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 103.00 Sq Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.



That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

*Khai*

Dated: 27/08/20

CERTIFICATE

Notice bearing NO. SPD/PON/RUC/2016/2027  
have been duly served & received by  
Mr. Sabbir Ahmed Dastagir Despak and one  
copy of same have been served to V.P.  
Babra Nimbhal conuen cordas on above  
Mention Date.

Des  
Tal. BNC

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

**ORDER**

Application for Regularization dated 31/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



*Kedar A. Naik*  
**(Kedar A. Naik)**  
 Dy. Collector/SDO,  
 Ponda Goa.

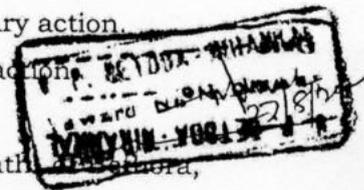
**Date: 20<sup>th</sup> August 2020.**

**Place: Ponda Goa.**

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talath  
 Ponda Goa.



**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT**  
**PONDA - GOA**

Case No.SDO/PON/RUC/2016/2028

Smt. Reshma Khalid Hussain.  
r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

9823030786

(Kassim)  
26/10/18 S.P.M

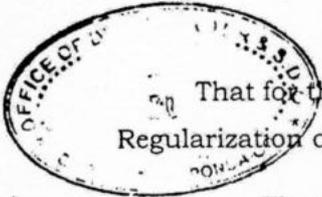
**ORDER**

*Reshma* .....Applicant  
(Mehaboob Manik)  
son (Brother in law)

By this order I shall dispose off the application dated 26/10/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 26/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.



That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

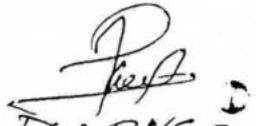
That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area. Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

*Khai*

Date: 27/08/20

CERTIFICATE

Notes bearing No. SDO/pon/KUC/2016/2018 have been duly served & received by one ~~me~~ ~~bro~~ ~~manik~~ Brothers in law of ~~Reshma~~ ~~Khalid~~ Hussain and one copy of same have been served to V.P. ~~Bedra~~ ~~Nimrod~~ ~~concern~~ ~~order~~ ~~on~~ ~~above~~ ~~mention~~ ~~Date~~.

  
TARBNC

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

### ORDER

**Application for Regularization dated 26/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.**



  
(Kedar A. Naik)  
Dy. Collector/SDO,  
Ponda Goa.

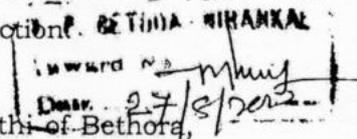
**Date: 20<sup>th</sup> August 2020.**

**Place: Ponda Goa.**

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora,  
Ponda Goa.



**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA**

Case No.SDO/PON/RUC/2016/2029

Smt. Rubina Ashpak Mujawar.  
r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

99 70798982

**ORDER**

(Ashpak Mujawar).....Applicant  
Husband  
26/10/20  
S:pm

By this order I shall dispose off the application dated 29/10/2018 filed by the applicant for regularization of unauthorized construction.

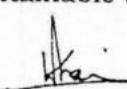
That the applicant vide his application dated 29/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.

That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Coastal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area. Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.





Dated: 27/08/20

CERTIFICATE

Notice bearing No. 300/PON/RUC/2016/2024  
have been duly served and received by  
Aspak Miyawar, husband of Rubina Aspak  
Miyawar and one copy of same has  
been served to V.P. Balon Nireubel  
concern code on above mention date

Asp  
T.O. Nce

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

**ORDER**

Application for Regularization dated 29/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



*Kedar A. Naik*

**(Kedar A. Naik)**  
Dy. Collector/SDO,  
Ponda Goa.

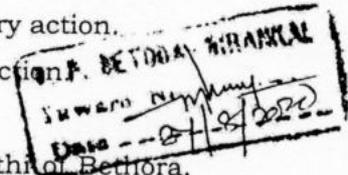
**Date: 20<sup>th</sup> August 2020.**

**Place: Ponda Goa.**

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora,  
Ponda Goa.



**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA**

Case No.SDO/PON/RUC/2016/2030

Smt. Nisar Allabaksh Haveri.  
r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

7798006582

*[Handwritten mark]*

*[Handwritten signature]*  
26/08/20  
5:pm

.....Applicant

**ORDER**

By this order I shall dispose off the application dated 29/10/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 29/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 107.96.00 Sq Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.



That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

*[Handwritten signature]*

Dated: 27/08/20

CERTIFICATE

No. recd being No. SDO/POW/RUC/2016/2030 have been duly served & received by Smt Nisar Allahabadi Haveri and one copy of same have been sent to v.p. Betom Nimulal Wagon wdn on above mentioned date

  
Prof  
Gul Bala

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

### ORDER

Application for Regularization dated 29/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



*Kedar A. Naik*  
**(Kedar A. Naik)**  
 Dy. Collector/S.D.O.,  
 Ponda Goa.

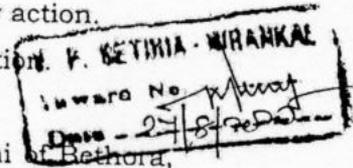
Date: 20<sup>th</sup> August 2020.

Place: Ponda Goa.

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora,  
 Ponda Goa.



**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA**

Case No. SDO/PON/RUC/2016/ 2031

Mr. Shamsuddin Shaikh.  
r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

9920085923

*[Handwritten signature]*  
28/08/20  
S:pr

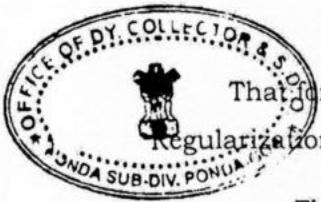
.....Applicant

**ORDER**

By this order I shall dispose off the application dated 29/10/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 29/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 74.30 Sq Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.



That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

*[Handwritten signature]*

Dated: 27/08/20

CERTIFICATE

Notice bearing No. SPO/PON/RUC/2016/2031  
have been duly served and received by  
Sham sudeen Shankh and one copy of same  
have been served to v.p. Betwa Nirmal  
concern code on above mention date.

Thed  
T.S. B.N.C.C.

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

### ORDER

Application for Regularization dated 29/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



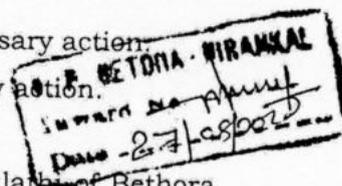
  
(Kedar A. Naik)  
Dy. Collector/SDO,  
Ponda Goa.

Date: 20<sup>th</sup> August 2020.

Place: Ponda Goa.

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.



Forwarded to the Mamlatdar of Ponda for Service through Talath of Bethora,  
Ponda Goa.

**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA**

Case No.SDO/PON/RUC/2016/2032

Shri Noor Ahamad Angadi.  
r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda Goa.

.....Applicant

9890628382

**ORDER**

*[Signature]*  
26/08/20  
S.P.R.

By this order I shall dispose off the application dated 29/10/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 29/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 161.00 Sq Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.



That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Coastal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

*[Signature]*

Dated: 27/08/20

CERTIFICATE

Notice Seray No. SDO/POW/RUC/2016/2032 have been duly served and received by Shri NOOR Ahmed Angadi and one copy of same has been served to v.p. Bctm Nimered complex coder @u abou mentioned date.

  
Jai. B. W. C.

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

### ORDER

Application for Regularization dated 29/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



  
**(Kedar A. Naik)**  
 Dy. Collector/SDO,  
 Ponda Goa.

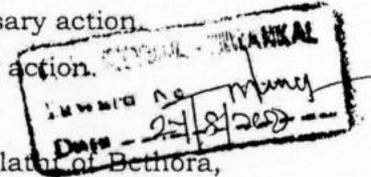
**Date:** 20<sup>th</sup> August 2020.

**Place:** Ponda Goa.

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talat of Bethora,  
 Ponda Goa.



**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT**  
**PONDA - GOA**

Case No. SDO/PON/RUC/2016/2033

Shri Channavirappa Hadpad.  
r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

.....Applicant

9823927587  
**ORDER**

ಶ್ರೀ ಚನ್ನವಿರಪ್ಪ  
26/10/20  
5:07 PM

By this order I shall dispose off the application dated 29/10/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 29/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 107.96 Sq Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.



That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

*[Signature]*

CERTIFICATE Dated: 27/08/20

Notice bearing No. SDO/PON/RUC/2016/  
2033 has been duly served and  
received by Channanruppa Hadpad and  
one copy of same has been served  
to v.p. Bator, Nixambel Co. under order  
on above mentioned date.

  
Pr. BNCC

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

**ORDER**

Application for Regularization dated 29/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



*Kedar A. Naik*  
**(Kedar A. Naik)**  
Dy. Collector/SDO,  
Ponda Goa.

**Date: 20<sup>th</sup> August 2020.**

**Place: Ponda Goa.**

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora, Ponda Goa.

**P. BETHORA - NIRANKAL**  
Inward No. *194/0*  
Date - *27/8/2020*

BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA

Case No. SDO/PON/RUC/2016/2034

Shri Muksud Mustafa Peerzade.  
r/o Flat No. 1, Granvil Apts,  
Prabhu Nagar, Ponda Goa

*M. Peerzade*

26/05/20  
S.P.N

.....Applicant

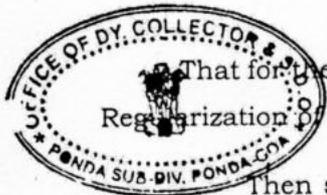
8668571002

ORDER

By this order I shall dispose off the application dated 01/11/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 01/11/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 89.00 Sq Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.



That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

*Khan*

Dated: 27/08/20

CERTIFICATE

Notice bearing No. SD0/PON/RUC/2016/2034 have been duly served and received by Maksud Mustafa Perzade and one copy of same have been served to V.P. Beton Nimbal Company Ltd on above mentioned date

  
Fair Bnce

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

**ORDER**

Application for Regularization dated 01/11/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/O within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



*(Signature)*  
**(Kedar A. Naik)**  
Dy. Collector/SDO,  
Ponda Goa.

**Date: 20<sup>th</sup> August 2020.**  
**Place: Ponda Goa.**

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi *Or Bethora,*  
Ponda Goa.

**BETHORA - MIRANKAL**  
Inward No. *27*  
*27/8/20*

**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA**

Case No.SDO/PON/RUC/2016/2035

Smt. Melisa William D'Silva.

r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

.....Applicant

9923098640

**ORDER**

By this order I shall dispose off the application dated 29/10/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 29/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 109.00 Sq Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas

That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

*Ka*

Dated: 27/08/2023

CERTIFICATE

Notice bearing No. SD0/PW/RUC/206/203  
 have been duly served & received by  
 Melissa William D'Silva and one copy  
 of same have been served to V.P.  
 Petone via airtel communication on carbon  
 mention date.

*P. J. J.*  
 P.J. J.

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

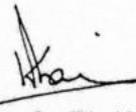
That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

**ORDER**

Application for Regularization dated 29/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



  
**(Kedar A. Naik)**  
 Dy. Collector/SDO,  
 Ponda Goa.

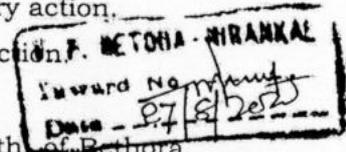
**Date: 20<sup>th</sup> August 2020.**

**Place: Ponda Goa.**

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talath of Bethora,  
 Ponda Goa.



**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA**

Case No. SDO/PON/RUC/2016/2036

Smt. Farida Harun Ghandagadkar.  
r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

.....Applicant

9172355083

**ORDER**

F. H. Chaudhary  
26/08/18  
5:pm

By this order I shall dispose off the application dated 29/10/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 29/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 60.65 Sq Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.



That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

*[Signature]*

Dated: 27/8/20

CERTIFICATE

Notice bearing no. SP0/PON/KAC/20/16  
 2036 have been duly served <sup>to parties</sup> and  
 one copy of same have been  
 served to V.P. Betonwinkel  
 Co. as per Codem on above  
 mention Date

  
 J. B. Bree,

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

### ORDER

Application for Regularization dated 29/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



*Kedar A. Naik*

(Kedar A. Naik)  
Dy. Collector/SDO,  
Ponda Goa.

Date: 20<sup>th</sup> August 2020.

Place: Ponda Goa.

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora,  
Ponda Goa.

P. RETOIA - MIRANKA  
Inward No. *[Signature]*  
Date - 24/8/2020

**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA**

Case No.SDO/PON/RUC/2016/2037

Shri Ibraheem Dharwad.

r/o Near K.G.N Marble & Granites,

Padal, Bethora, Ponda- Goa.

.....Applicant

9545475221

**ORDER**

*Ibraheem Dharwad*  
20/08/20  
5:00

By this order I shall dispose off the application dated 01/11/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 01/11/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 90.00 Sq Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas



Therefore the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

*Kai*

Dated: 27/08/20

CERTIFICATE

Notice bearing No. SDO/PON/RVC/206/2037  
 has been duly served and received  
 by Ibrahim Dharwad and one copy of  
 same has been served to V.P. Beton  
 through courier order as also memo.  
 Date:

P. S. Tal. BUC

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

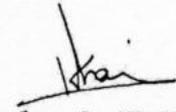
That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

### ORDER

Application for Regularization dated 01/11/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



  
**(Kedar A. Naik)**  
 Dy. Collector/SDO,  
 Ponda Goa.

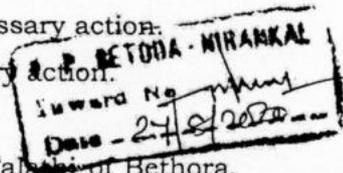
**Date: 20<sup>th</sup> August 2020.**

**Place: Ponda Goa.**

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora,  
 Ponda Goa.



BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA

Case No. SDO/PON/RUC/2016/2038

Smt. Farzana Bi Umarali Khan.  
r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

~~792~~ 7972283890

ORDER

5<sup>pm</sup> .....Applicant

By this order I shall dispose off the application dated 29/10/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 29/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 248.00 Sq Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.

That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

*Kan*

60  
Dated: 27/08/20

CERTIFICATE

Notice bearing No. SD6/pon/rvc/206/2038  
 have been duly served & received  
 by Farzana Bi Umarali Khan and one  
 copy of same have been served to  
 V.P. Batoru Nisankal court under  
 on above mentioned date.

  
 Tal. BNCC

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

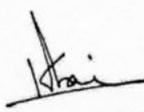
That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

### ORDER

Application for Regularization dated 29/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



  
(Kedar A. Naik)  
Dy. Collector/SDO,  
Ponda Goa.

Date: 20<sup>th</sup> August 2020.

Place: Ponda Goa.

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora,  
Ponda Goa.

BETHORA - MIRANKAL  
Date - 27/8/2020

BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA

Case No.SDO/PON/RUC/2016/2039

Smt. Victoria William D'Silva.

r/o Near K.G.N Marble & Granites,

Padal, Bethora, Ponda- Goa.

9923098640

ORDER

26/01/20  
5:PM

.....Applicant

By this order I shall dispose off the application dated 29/10/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 29/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 145.40 Sq Mts.

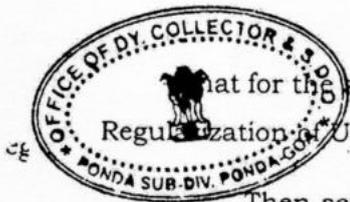
Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.

That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

Kai



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CERTIFICATE (Dated: 27/08/20

Notice bearing No SPO/POW/RUC/2018/2039  
has been duly served & received by Melissa  
D'Silva mother of defendant D'Silva and  
one copy of same has been served to  
V.P. before Mumbai court in  
accordance with date.

Steel  
Tel. Bnce

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

**ORDER**

Application for Regularization dated 29/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



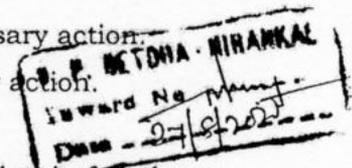
*Kedar A. Naik*  
**(Kedar A. Naik)**  
 Dy. Collector/SDO,  
 Ponda Goa.

**Date: 20<sup>th</sup> August 2020.**

**Place: Ponda Goa.**

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.



Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora,  
 Ponda Goa.

**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA**

Case No.SDO/PON/RUC/2016/2052

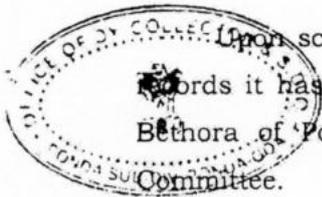
Shri Kasim Sayed Makandar.  
r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

.....Applicant

**ORDER**

By this order I shall dispose off the application dated 18/11/2016 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 18/11/2016 prayed to regularize his unauthorized construction situated in the property bearing survey number 193/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 70.00 Sq Mts.



Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.193/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.

That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area.

Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

### ORDER

**Application for Regularization dated 18/11/2016 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 193/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.**



*K.A.*  
(Kedar A. Naik)  
Dy. Collector/SDO,  
Ponda Goa.

*o/c*

**Date: 20<sup>th</sup> August 2020.**

**Place: Ponda Goa.**

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora, Ponda Goa.

*28/08/2020*  
Entry Clerk,  
Mamlatdar Office, Ponda

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**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA**

Case No.SDO/PON/RUC/2016/2053

Smt. Fatima Rafiq Manik.  
r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

.....Applicant

**ORDER**

By this order I shall dispose off the application dated 18/07/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 18/07/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas



Committee. That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area. Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

*[Signature]*

That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

**ORDER**

**Application for Regularization dated 18/07/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.**



*Kedar A. Naik*  
**(Kedar A. Naik)**  
 Dy. Collector/S.D.O.,  
 Ponda Goa.

**Date: 20<sup>th</sup> August 2020.**

**Place: Ponda Goa.**

*o/c*  
*28/08/2020*

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora, Ponda Goa.

*Kedar A. Naik*  
 28/08/2020  
**Entry Clerk,**  
 Mamlatdar Office, Ponda

**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA**

Case No.SDO/PON/RUC/2016/2054

Shri Sameer Somakant Naik.  
r/o H.No. 324, Satyabhama Niwas,  
Zuwarwada, Tivrem, Ponda Goa.

.....Applicant

**ORDER**

By this order I shall dispose off the application dated 18/07/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 18/07/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 193/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 70.75 Sq. Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.193/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas



That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area. Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.

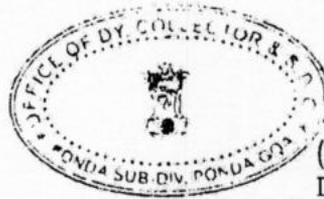
That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

**ORDER**

Application for Regularization dated 18/07/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 193/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



*(Signature)*  
**(Kedar A. Naik)**  
 Dy. Collector/SDO,  
 Ponda Goa.

**Date: 20<sup>th</sup> August 2020.**

**Place: Ponda Goa.**

*o/c*  
*(Signature)*  
 28/08/2020

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora, Ponda Goa.

*(Signature)*  
 28/08/2020  
 Entry Clerk,  
 Mamlatdar Office, Ponda

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**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA**

Case No.SDO/PON/RUC/2016/2055

Shri Dilari Anand Naik.  
r/o H.No. 37 Kazi Wada,  
Opp. Bank Of India, Ponda Goa.

.....Applicant

**ORDER**

By this order I shall dispose off the application dated 18/07/2018 filed by the applicant for regularization of unauthorized construction.

That the applicant vide his application dated 18/07/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 193/0 of village Bethora of Ponda Taluka Ponda Goa.

Upon scrutinising the documents relied upon Applicant and this office records, it has been observed that the above Survey No.193/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.

That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area. Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.



That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

**ORDER**

Application for Regularization dated 18/07/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.



*Kai*  
(Kedar A. Naik)  
Dy. Collector/SDO,  
Ponda Goa.

Date: 20<sup>th</sup> August 2020.

Place: Ponda Goa.

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora, Ponda Goa.

*Kai*  
28/08/2020  
Entry Clerk,  
Mamlatdar Office, Ponda

**BEFORE THE DEPUTY COLLECTOR AND SUB-DIVISIONAL OFFICER AT  
PONDA - GOA**

**Case No.SDO/PON/RUC/2016/2056**

Shri Imran Hamim Khan.  
r/o Near K.G.N Marble & Granites,  
Padal, Bethora, Ponda- Goa.

.....Applicant

**ORDER**

By this order I shall dispose off the application dated 29/10/2018 filed by the applicant for regularization of unauthorized construction.

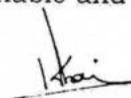
That the applicant vide his application dated 29/10/2018 prayed to regularize his unauthorized construction situated in the property bearing survey number 194/0 of village Bethora of Ponda Taluka Ponda Goa, admeasuring an area about 68.05 Sq Mts.

Upon scrutinising the documents relied upon Applicant and this office records it has been observed that the above Survey No.194/0 of village Bethora of Ponda Taluka is identified as Private Forest by V.T. Thomas Committee.

That for the same it shall be convenient to look in the provision of the Goa Regularization of Unauthorized Construction Act 2016 (Goa Act 20 of 2016).

Then section 5 of the said Act lays down that the Authorized officer shall not entertain any application under sub-section (1) if authorized construction falls within the limits of the protected forest, area declared as a wild life sanctuary, area covered under the Costal regulation Zone, No Development Zone, Open Space, Public Land, Area Covered under Eco Sensitive Zone, Khazan land, any construction prohibited under the Goa land (Prohibition on Construction) Act 1995 (Goa Act No. 20 of 1995) road set back or right of way or any construction which causes obstruction to any natural water channel or any structure which is constructed by filling water bodies or for scrap yard.

That in the present matter as per section 5 of the Goa Regularization of Unauthorized Construction Act 2016, which lays down strict criteria that the authorized officer shall not entertain any application under sub-section (1) if unauthorized construction within the limits of the Forest Area. Therefore, the application itself is not maintainable and hence the prayer of the Applicant cannot be granted.



That law stated is very much clear that this office has no powers to decide on any construction which is not within the limits of the said Act.

That I find no reason to proceed with the Application filed by the Applicant, since the same cannot be allowed in view of my above observation.

In view of the above discussion I pass the following order: -

**ORDER**

**Application for Regularization dated 29/10/2018 stands dismissed. The Applicant shall restore the land to its original form & demolish the Unauthorized Structure in Survey No. 194/0 within a period of 6 weeks failing which the structure shall be demolished by Mamlatdar of Ponda Taluka as per provisions of Sec. 5 of the Goa Unauthorized Construction Act & the cost of demolition shall be recovered from the Applicant.**



*(Signature)*  
**(Kedar A. Naik)**  
 Dy. Collector/SDO,  
 Ponda Goa.

*O/C*

*(Signature)*  
 28/08/2020

**Date: 20<sup>th</sup> August 2020.**

**Place: Ponda Goa.**

Copy to:

1. The Mamlatdar of Ponda Taluka for information & necessary action.
2. The Sarpanch, V.P. Bethora, for information & necessary action.

Forwarded to the Mamlatdar of Ponda for Service through Talathi of Bethora, Ponda Goa.

*(Signature)*  
 28/08/2020  
 Entry Clerk,  
 Mamlatdar Office, Ponda



Government of Goa  
Office of the Joint Secretary (Revenue)/ Chairman of the Committee  
constituted by Forest Department to finalize the report on Private Forests  
submitted by the Review Committee.  
Chamber No.105, 2<sup>nd</sup> floor,  
Secretariat, Alto-Porvorim,  
Bardez, Goa- 403 521.

No.27/3/2019-RD/

Dated: 6/10/2019

**NOTICE**

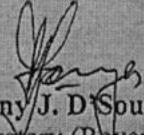
WHEREAS Govt. of Goa, vide Notification No.MS/REV.PF/DCF/WP/2018-19/989 dated 23/08/2019 has constituted a Committee to finalize the report on Private Forests submitted by the Review Committee constituted vide Order No.7-1-2009/FOR/087 dated 23/04/2018, after considering the objections of affected parties whose properties are going to be identified as Private Forests.

AND WHEREAS the Committee in its 2<sup>nd</sup> meeting held on 30/09/2019 has decided to grant personal hearing to the affected persons who have filed objection/representation before the Committee.

NOW THEREFORE, notice is hereby given to all the above named parties to remain present for hearing on 11/11/2019 at 3.00 p.m. in the Conference Hall, 2<sup>nd</sup> Floor, Secretariat, Porvorim, Goa in person or through duly authorised Agent along with all documentary evidence in support of their respective case. In case of failure to remain present as aforesaid, the objection/representation will be disposed by the Committee in their absence.

Given under my hand and seal on this 6<sup>th</sup> day of November, 2019.



  
(Anthony J. D'Souza)  
Joint Secretary (Revenue)/  
Chairman of the Committee

To,

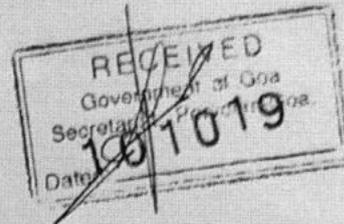
1. Holy Family Society,  
Holy family Generalate, Sancoale, P.O. Cortalim, Goa -403 710.
2. Express Machines & Scaffolding Private Limited,  
H.No.109, Chicalim, Goa - 403711.
3. America Dias e Monteiro,  
H.No.408, Bank of India Mansion, Near Holy Family convent, Sancoale - Goa.
4. Florentino R. Collaco,  
HNo.224/1, Floresta, Zorint, P.O. Cortalim, Sancoale - Goa.
5. Mr. Jayesh Fadte,  
HNo. 477/C, Sindollim, Sancoale, Goa.
6. Mr. Rohidas B. Sakhikar,  
H.No. 202/G, Roshan Niwas, Near Sal Baba Temple, New Vaddem, Vasco Da Gama, Goa -  
403 802.
7. Mrs. Rameeza Bi Kassimshah,  
H.No. 259/3, K.G.N. Nagar, Kassarwada, Bethora, Ponda - Goa.
8. Mrs. Fatima Rafiq Manik,  
H No. 259/9, K.G.N. Nagar, Kassarwada, Bethora, Ponda - Goa.
9. Shri. Saiyed Ali Makandar,  
H.No. 253/3, K.G.N. Nagar, Kassarwada, Bethora, Ponda - Goa
10. Shri. Khajamuddin Makandar,  
H.No. 259/3, K.G.N. Nagar, Kassarwada, Bethora, Ponda - Goa.

11. Mr. Rafiq Mehboobsab Manik,  
H.No.623/4, Bethora, Ponda - Goa.
12. Mrs. Ramiya Bi Kassimshah Makandar,  
H.No. 259/3, K.G.N. Nagar, Kassarwada, Bethora, Ponda - Goa.
13. Shri. Suleman K. Chowdhari,  
H.K.G.N. Granite & Marble Combine,  
Padal, Bethora, Ponda - Goa.
14. Shri. Abdulgafoor Babusab Mannangi,  
Padal, Bethora, Ponda - Goa.
15. Shri. Shamsheerkhan Amirkhan Hyderabad,  
Padal, Bethora, Ponda- Goa.
16. Mrs. Reshma Khalid Hussain,  
H.No. 259/3, Kassarwada, Bethora, Ponda - Goa.
17. Mrs. Raziya Shamsheerkhan Hyderabad,  
Padal, Bethora, Ponda - Goa. s
18. Mrs. Fatima Rafiq Manik,  
H.No. 259/9, K.G.N. Nagar, Kassarwada, Bethora, Ponda- Goa
19. Unicorn Associates,  
Office No.34, 1<sup>st</sup> Floor, Ponda Commerce Centre, Ponda - Goa.
20. Mr. Jose Maria Alberto Vales,  
H.No.42, Zorinto, Sancoale, Cortalim - Goa.
21. Subhash R. Surlekar,  
H.No. 141-G, Green Valley, Chicalim, Goa - 403 711.
22. Mr. Pandurang A. Naik & Others,  
Mr. Nanda S.N. Counto (POA),  
C/o M/s. Alcon Developers, Sukerkar Mansion, First Floor, Panaji - Goa.
23. Jose Ivo Gregorio Barreto,  
C/o Casa Baretto, Near Municipal Garden, Panaji, Tiswadi - Goa, 403 001.
24. Saraswati Ganpat Chorlekar,  
H. No.277 Wallisbhat Near Ganesh Temple St. Inez, Panaji, Goa.
25. M/s IDC Holdings,  
Dempo Trade Center, Unit Nos. 201-A/201-B, Second Floor, Patto Plaza, Panaji - Goa.
26. Vardhan Real Estate Pvt. Ltd.  
Salgaocar Centre, E4, Murgaon Estate, Off Airport Road, Chicalim, Goa, 403 711.
27. Colonial Projects Private Limited,  
SM-101, Nova Cidade Complex, Alto Porvorim, Goa- 403 521.
28. Aukush Yasantrao Dashmukh & 4 others.
29. Mrs. Suhasini Suresh Sangodker  
H.No. 139, Pellowada, Ucassaim, Bardez - Goa
30. Shrimati V. Paliencar,  
H.No. 75/1, Sangolda, Bardez - Goa
31. Bharati V. Paliencar,  
H.No. 75/1, Sangolda, Bardez - Goa
32. Miss. Victoria William D'Silva,  
Padal, Bethora, Ponda - Goa
33. Mrs. Vrunda G. Bhansle,  
H.No.23/4, Porio Vaddo, Near Ram Mandir, Pomburpa, Bardez - Goa.
34. Mr. Victor Fernandes,  
H.No. 140/A, Poriebhat, Verna.

From:  
Shri. Kasim Saiyad Makandar,  
H. No. 12, Durgabhat,  
Ponda-Goa

Date: 07/10/2019

To,  
The Joint Secretary (Revenue),  
Hon'ble Chairman of the Committee,  
Chamber No. 105, 2<sup>nd</sup> Floor,  
Secretariat,  
Porvorim-Goa



**Sub.: Strong objection to identify my plots/property which is in settlement zone, bearing survey No. 193/0 of Betora as Private Forest.**

Sir,

I, the undersigned, Shri. Kasim Saiyad Makandar in connection with contemplation of identifying my plots No. 138 & A/139 of survey No. 193/0 of Betora village of Ponda Taluka state as under:

1. That upon representation of the Vendors, Mr. Carlito Augusto Caldeira and others, the area of the Plot No. 138, admeasuring 2151.00 sq. mts. and Plot No. A-139, admeasuring 2718.00 sq. mts. respectively come under orchard zone in the Regional plan 2001 and settlement in the Regional Plan 2021 which is in force and hence I chose to purchase the said plots by virtue of Deed of Sale dated 25/04/2011 and dated 18/01/2012 registered u/No. 1028 & 524 before the Sub- Registrar, Ponda on 02/06/2011 and 11/05/2012 respectively.
2. That thereafter I have got muted my name in form I & XIV relating to the survey no. 193/0 of Betora revenue village of Ponda Taluka.

*KS*

-2-

3. That at the time of purchase I did not hear of there might be any contemplation of being identified my aforesaid plots as private forest and hence hereby to request to exclude the said plots from being identified as Private Forest on the ground that the said area has been earmarked as settlement in Regional Plan 2021 which is in force and the order, if issued it cannot be with retrospective effect but prospective effect, along other grounds.
4. That on going through copy of the survey plan bearing survey No. 193/0 of Betora village duly earmarked with settlement zone by the Town and Country Planning Department and the constructions made by me in the said property/plots duly marked by the private D'man (civil) in the said plan, it is very clear that the said area did not qualify to be identified as private forest in view of the criteria framed by Department of Forest in the Notification dated 27/11/2012 which are reproduced below:
  - (i) Geographical area should be 5 Ha. or more if not contiguous to Government forest
  - (ii) The Crop composition of 75% or more tress of forest species
  - (iii) Canopy density 0.4 or more
5. That scene at loco is that number of structures dominantly residential houses came up for having shelter of their own and hence per say speaks. Whether all structures are legal or illegal is totally different issue but fact is that dwelling in the area reached to such a point that bringing the situation artificially as to make private forest is impossible at this stage.
6. That I had constructed four structures in the year 2011 in the said plots having survey no. 193/0 of Betora Village being



-3-

coming within settlement zone. The Village Panchayat considering the facts that the said structure standing in the settlement zone and though constructed without licence no way otherwise violated any terms and conditions relating to the construction, choose to register those structures for the house tax purpose. Consequently the electricity department as well as water department released the connection.

7. That availing the opportunity offered by Government of Goa I have already made the application for regularization of the said structures and there is every possibility of being accepted the said application.
8. That therefore perusing the averments made above I hereby say that I am entitled to be regularized the said structures.
9. That therefore I am rightly and strongly object to be identified my/the said plots/property as private forest.

Therefore in view of above I hereby pray to be pleased to refrain from being identified my/the said plots/property as private forest since I have the strong objections on the grounds mentioned above.

Thanking You,

Yours Faithfully,



(Shri. Kasim Saiyad Makandar)

-4-

## Enclosures:

1. Copies of Sale Deeds.
2. Copy of Survey Plan S/No. 193/0 of Betora village duly earmarked by the Town & Country Planning Department.
3. Copy of the Survey Plan 194/0 duly earmarked by the Town & Country Planning Department.
4. Copies of Survey Plans of Survey No. 193/0 and 194/0 duly marked the zones by the Town & Country Planning Department & structures stands in the said survey as marked by private D'man (civil).
5. Form I & XIV.
6. Copies of Zoning Certificates.
7. Report dated 7/8/2018 of the Talathi, Village Panchayat Betora-Nirankal-Conxem-Codar.
8. House Tax paid receipts.
9. N.O.C. of the Village Panchayat Betora-Nirankal-Conxem-Codar.
10. Electricity and water bills.
11. Photo Copies.
12. Any other documents as and why required by the Hon'ble Joint Secretary (Revenue).

Place: Ponda-Goa

Date: 7/10/2019

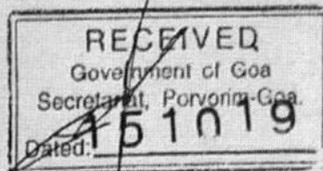


Shri. Kasim Saiyad Makandar

From:  
Mrs. Farzanabi Umarali Khan,  
FF-2, Sadashiv Plaza Bldg,  
Upper Bazar, Panditwada,  
Ponda-Goa

Date: 14/10/2019

To,  
The Joint Secretary (Revenue),  
Hon'ble Chairman of the Committee,  
Chamber No. 105, 2<sup>nd</sup> Floor,  
Secretariat,  
Porvorim-Goa



**Sub.: Strong objection to identify my plot no. B/135 / property which is in Orchard Zone now Natural Cover, bearing survey No. 194/0 of Betora as Private Forest.**

Sir,

I, the undersigned, Mrs. Farzanabi Umarali Khan in connection with contemplation of identifying my plot No. B/135 of survey No. 194/0 of Betora village of Ponda Taluka state as under:

1. That upon representation of the Vendors, Smt. Carmina Dias and others, the area of the Plot No. B/135, admeasuring 424.00 sq.mts. come under orchard zone in the Regional plan 2001 and natural cover in the Regional Plan 2021 which is in force and hence I chose to purchase the said plot by virtue of Deed of Sale dated 12/4/2013 registered u/No. 1249/13 before the Sub- Registrar, Ponda on 6/6/2013.
2. That thereafter I have got muted my name in form I & XIV relating to the survey no. 194/0 of Betora revenue village of Ponda Taluka.

-2-

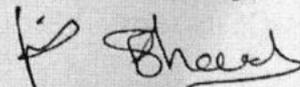
3. That at the time of purchase I did not hear of there might be any contemplation of being identified my aforesaid plot as private forest and hence hereby to request to exclude the said plot from being identified as Private Forest on the ground that the said area has been earmarked as orchard zone in the Regional plan 2001 and natural cover in the Regional Plan 2021 which is in force and the order, if issued it cannot be with retrospective effect but prospective effect, along other grounds.
4. That on going through copy of the survey plan bearing survey No. 194/0 of Betora village duly earmarked as Natural Cover zone by the Town and Country Planning Department and the construction made by me in the said property/plot marked by the private D'man (civil) in the said plan, it is very clear that the said area did not qualify to be identified as private forest in view of the criteria framed by Department of Forest in the Notification dated 27/11/2012 which are reproduced below:
- (i) Geographical area should be 5 Ha. or more if not contiguous to Government forest
  - (ii) The Crop composition of 75% or more trees of forest species
  - (iii) Canopy density 0.4 or more
5. That scene at loco is that number of structures dominantly residential houses came up for having shelter of their own and hence per say speaks. Whether all structures are legal or illegal is totally different issue but fact is that dwelling in the area reached to such a point that bringing the situation artificially as to make private forest is impossible at this stage.

6. That I had constructed a residential house in the year 2013 in the said plot having survey no. 194/0 of Betora Village. Then the said area was coming within orchard zone as per the Regional plan 2001 and natural cover in the Regional Plan 2021. The said residential house has been electrified and having the tap water facility and hence the electricity department as well as water department released the connection respectively.
7. That availing the opportunity offered by Government of Goa I have already made the application for regularization of the said structure and there is every possibility of being accepted the said application:
8. That therefore perusing the averments made above I hereby say that I am entitled to be regularized the said structure.
9. That so also I have made application to the Town & Country Department on 13/2/2019 for the change of zone to settlement and accordingly process fee has been paid by virtue of e-challan no. 201900187509.
10. That therefore I am rightly and strongly object to be identified the said plot no. B/135 /property as private forest.

Therefore in view of above I hereby pray to be pleased to refrain from being identified the said plot no. B/135 /property as private forest since I have the strong objections on the grounds mentioned above.

Thanking You,

Yours Faithfully,



(Mrs. Farzanabi Umarali Khan)

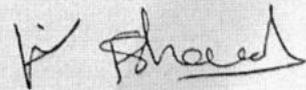
-4-

## Enclosures:

1. Copy of Sale Deed.
2. Copies of Survey Plans of Survey No. 193/0 and 194/0 duly marked the zones by the Town & Country Planning Department & structures stands in the said survey as marked by private D'man (civil).
3. Form I & XIV.
4. Copy of Zoning Certificate.
5. Report dated 7/8/2018 of the Talathi, Village Panchayat Betora-Nirankal-Conxem-Codar.
6. Application for changing of zone and copy of the e-challan no. 201900187509 colly.
7. Application addressed to Dy. Collector, Ponda for regularization.
8. Electricity and water bills.
9. Photo of the house constructed.
10. Any other documents as and why required by the Hon'ble Joint Secretary (Revenue).

Place: Ponda-Goa

Date : 14/10/2019



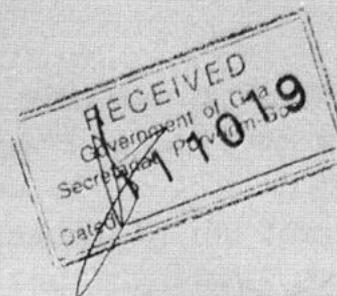
Mrs. Farzanabi Umarali Khan

From:

Mr. Rafiq Mehboobsab Manik,  
H. No. 623/4, Bethora,  
Ponda-Goa

Date: 08/10/2019

To,  
The Joint Secretary (Revenue),  
Hon'ble Chairman of the Committee,  
Chamber No. 105, 2<sup>nd</sup> Floor,  
Secretariat,  
Porvorim-Goa



**Sub.: Strong objection to identify my plots, nos. B/68, B/69, B/70 & B/71 bearing survey No. 194/0 of Betora as Private Forest.**

Sir,

I, the undersigned, Mr. Rafiq Mehboobsab Manik in connection with contemplation of identifying my Plot Nos. B/68, B/69, B/70 & B/71 of survey No. 194/0 of Betora village of Ponda Taluka state as under:

1. That upon representation of the Vendors, Mr. Carlito Augusto Caldeira and others, the area of the Plot Nos. B/68, B/69, B/70 & B/71, admeasuring 280.00 sq. mts. each come under orchard zone in the Regional plan 2001 and natural cover in the Regional Plan 2021 however some portion of the Plot B/71 come under settlement zone which is in force and hence I chose to purchase the said plots by virtue of Deed of Sale dated 13/02/2015 registered u/No. 635/15 before the Sub-Registrar, Ponda on 13/04/2015.
2. That at the time of purchase I did not hear of there might be any contemplation of being identified my aforesaid plots as private forest and hence hereby to request to exclude the said plots from being identified as Private Forest on the ground that

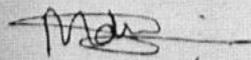
the said area has been earmarked as natural cover in Regional Plan 2021 except some portion of the Plot B/71 which comes under settlement zone which is in force and the order, if issued it cannot be with retrospective effect but prospective effect, along other grounds.

3. That on going through copy of the survey plan bearing survey No. 194/0 of Betora village duly earmarked as natural cover in Regional Plan 2021 except some portion of the Plot B/71 which comes under settlement zone as marked by the Town and Country Planning Department and therefore the construction made by me in the said settlement portion of the Plot No. B/71 as marked by the private D'man (civil) in the said plan, it is very clear that the said area did not qualify to be identified as private forest in view of the criteria framed by Department of Forest in the Notification dated 27/11/2012 which are reproduced below:

- (i) Geographical area should be 5 Ha. or more if not contiguous to Government forest
- (ii) The Crop composition of 75% or more tress of forest species
- (iii) Canopy density 0.4 or more

4. That scene at loco is that number of structures dominantly residential houses came up for having shelter of their own and hence per say speaks. Whether all structures are legal or illegal is totally different issue but fact is that dwelling in the area reached to such a point that bringing the situation artificially as to make private forest is impossible at this stage.

5. That I had constructed a residential house in the year 2012 in the settlement portion the said plot B/71 having survey no. 194/0 of Betora Village. The said residential house has been electrified and having the tap water facility and hence the electricity department as well as water department released the connection respectively.

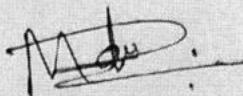


6. That availing the opportunity offered by Government of Goa I have already made the application for regularization of the said structure and there is every possibility of being accepted the said application.
7. That therefore perusing the averments made above I hereby say that I am entitled to be regularized the said structure.
8. That therefore I am rightly and strongly object to be identified my/the said plot/property as private forest.

Therefore in view of above I hereby pray to be pleased to refrain from being identified the said plots, B/68, B/69, B/70 & B/71 as private forest since I have the strong objections on the grounds mentioned above.

Thanking You,

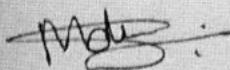
Yours Faithfully,



(Mr. Rafiq Mehboobsab Manik)

Enclosures:

1. Copy of Sale Deed.
2. Copy of the Survey Plan 194/0 duly earmarked by the Town & Country Planning Department.
3. Copies of Survey Plans of Survey No. 193/0 and 194/0 duly marked the zones by the Town & Country Planning Department & structures stands in the said survey as marked by private D'man (civil).
4. Copy of Zoning Certificate.

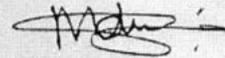


-4-

5. Report dated 7/8/2018 of the Talathi, Village Panchayat Betora-Nirankal-Conxem-Codar.
6. Application addressed to Dy. Collector, Ponda for regularization.
7. Electricity and water bills.
8. Photo copies.
9. Any other documents as and why required by the Hon'ble Joint Secretary (Revenue).

Place:Ponda-Goa

Date: 08/10/2019



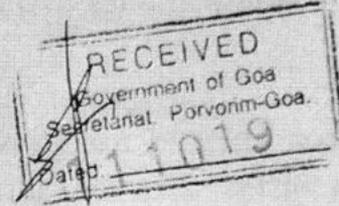
Mr. Rafiq Mehboobsab Manik

7

From:  
 Mrs. Fatima Rafiq Manik,  
 H. No. 259/9, K.G.N. Nagar,  
 Kasarwada,  
 Bethora,  
 Ponda-Goa

Date: 08/10/2019

To,  
 The Joint Secretary (Revenue),  
 Hon'ble Chairman of the Committee,  
 Chamber No. 105, 2<sup>nd</sup> Floor,  
 Secretariat,  
 Porvorim-Goa



**Sub.: Strong objection to identify my plot/property which is in settlement zone, bearing survey No. 194/0 of Betora as Private Forest.**

Sir,

I, the undersigned, Mrs. Fatima Rafiq Manik in connection with contemplation of identifying my Plot No. A/136 of survey No. 194/0 of Betora village of Ponda Taluka state as under:

1. That upon representation of the Vendors, Mr. Carlito Augusto Caldeira and others, that the area of the Plot No. A/136, admeasuring 280.00 sq. mts. come under orchard zone in the Regional plan 2001 and settlement in the Regional Plan 2021 which is in force and hence I chose to purchase the said plot by virtue of Deed of Sale dated 18/01/2012 registered u/No. 514 before the Sub- Registrar, Ponda on 03/05/2012.
2. That thereafter I have got muted my name in form I & XIV relating to the survey no. 194/0 of Betora revenue village of Ponda Taluka.

Fatima bi

-2-

3. That at the time of purchase I did not hear of there might be any contemplation of being identified my aforesaid plot as private forest and hence hereby to request to exclude the said plot from being identified as Private Forest on the ground that the said area has been earmarked as settlement in Regional Plan 2021 which is in force and the order, if issued it cannot be with retrospective effect but prospective effect, along other grounds.
4. That on going through copy of the survey plan bearing survey No. 194/0 of Betora village duly earmarked with settlement zone by the Town and Country Planning Department and the construction made by me in the said property/plot, duly marked by the private D'man (civil) in the said plan, it is very clear that the said area did not qualify to be identified as private forest in view of the criteria framed by Department of Forest in the Notification dated 27/11/2012 which are reproduced below:
  - (i) Geographical area should be 5 Ha. or more if not contiguous to Government forest
  - (ii) The Crop composition of 75% or more tress of forest species
  - (iii) Canopy density 0.4 or more
5. That scene at loco is that number of structures dominantly residential houses came up for having shelter of their own and hence per say speaks. Whether all structures are legal or illegal is totally different issue but fact is that dwelling in the area reached to such a point that bringing the situation artificially as to make private forest is impossible at this stage.
6. That I had constructed a residential house in the year 2012 in the said plot having survey no. 194/0 of Betora Village being

Fatma bi

coming within settlement zone. The Village Panchayat considering the facts that the said house standing in the settlement zone and though constructed without licence no way otherwise violated any terms and conditions relating to the construction, choose to register the said house for the house tax purpose. Consequently the electricity department as well as water department released the connection.

7. That availing the opportunity offered by Government of Goa I have already made the application for regularization of the said structure and there is every possibility of being accepted the said application.
8. That therefore perusing the averments made above I hereby say that I am entitled to be regularized the said house.
9. That therefore I am rightly and strongly object to be identified my/the said plot/property as private forest.

Therefore in view of above I hereby pray to be pleased to refrain from being identified my/the said plot/property as private forest since I have the strong objections on the grounds mentioned above.

Thanking You,

Yours Faithfully,

*Fatima bi*

(Mrs. Fatima Rafiq Manik)

## Enclosures:

1. Copy of Sale Deed.
2. Copy of Survey Plan S/No. 193/0 of Betora village duly earmarked by the Town & Country Planning Department.
3. Copy of the Survey Plan 194/0 duly earmarked by the Town & Country Planning Department.
4. Copies of Survey Plans of Survey No. 193/0 and 194/0 duly marked the zones by the Town & Country Planning Department & structures stands in the said survey as marked by private D'man (civil).
5. Application addressed to Dy. Collector, Ponda for regularization dated 15/7/2018.
6. Form I & XIV.
7. Copies of Zoning Certificates.
8. Report dated 7/8/2018 of the Talathi, Village Panchayat Betora-Nirankal-Conxem-Codar.
9. House Tax paid receipts.
10. Electricity and water bills.
11. Photo copies.
12. Any other documents as and why required by the Hon'ble Joint Secretary (Revenue).

Place: Ponda-Goa

Date: 8/10/2019

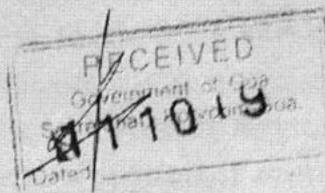
*Fatima bi*  
Mrs. Fatima Rafiq Manik

From:

Mr. Mehabobsab Abdulsab  
Manik,  
H. No. 623/4, Bethora,  
Ponda-Goa

Date: 08/10/2019

To,  
The Joint Secretary (Revenue),  
Hon'ble Chairman of the Committee,  
Chamber No. 105, 2<sup>nd</sup> Floor,  
Secretariat,  
Porvorim-Goa



**Sub.: Strong objection to identify my plot/property which is in orchard zone now Natural cover, bearing survey No. 194/0 of Betora as Private Forest.**

Sir,

I, the undersigned, Mr. Mehabobsab Abdulsab Manik in connection with contemplation of identifying my Plot Nos. B/146 and B/1 of survey No. 194/0 of Betora village of Ponda Taluka state as under:

1. That upon representation of the Vendors, Mr. Carlito Augusto Caldeira and others, the area of the Plot No. B/146, admeasuring 280.00 sq. mts. come under orchard zone in the Regional plan 2001 and natural cover in the Regional Plan 2021 which is in force and purchased the said plot by virtue of Deed of Sale dated 16/02/2015 registered u/No. 640/15 before the Sub- Registrar, Ponda on 13/04/2015 and a Plot No. B/1, admeasuring 399.47 sq. mts. come under orchard zone in the Regional plan 2001 and settlement in the Regional Plan 2021 which is in force and hence I chose to purchase the said plot by virtue of Deed of Sale dated 7/10/2011 registered u/No. 2402 before the Sub- Registrar, Ponda on 8/11/2011.

*Manik*

-2-

2. That thereafter I have got muted my name in form I & XIV relating to the survey no. 194/0 of Betora revenue village of Ponda Taluka.
3. That at the time of purchase I did not hear of there might be any contemplation of being identified my aforesaid plot as private forest and hence hereby to request to exclude the said plot from being identified as Private Forest on the ground that the said area has been earmarked as natural cover in Regional Plan 2021 which is in force and the order, if issued it cannot be with retrospective effect but prospective effect, along other grounds.
4. That on going through copy of the survey plan bearing survey No. 194/0 of Betora village duly earmarked with natural cover zone by the Town and Country Planning Department and the construction made by me in the said property/plot no. B/146, marked by the private D'man (civil) in the said plan, it is very clear that the said area did not qualify to be identified as private forest in view of the criteria framed by Department of Forest in the Notification dated 27/11/2012 which are reproduced below:
  - (i) Geographical area should be 5 Ha. or more if not contiguous to Government forest
  - (ii) The Crop composition of 75% or more tress of forest species
  - (iii) Canopy density 0.4 or more
5. That scene at loco is that number of structures dominantly residential houses came up for having shelter of their own and hence per say speaks. Whether all structures are legal or illegal is totally different issue but fact is that dwelling in the area reached to such a point that bringing the situation artificially as to make private forest is impossible at this stage.

*prish*

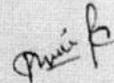
-3-

6. That I had constructed a residential house in the year 2012 in the said plot B/146 having survey no. 194/0 of Betora Village being coming within natural cover zone. The said residential house has been electrified and having the tap water facility and hence the electricity department as well as water department released the connection respectively.
7. That therefore I am rightly and strongly object to be identified my/the said plot/property as private forest.

Therefore in view of above I hereby pray to be pleased to refrain from being identified the said plots, B/146 and B/1, Survey no. 194/0 of Betora village as private forest since I have the strong objections on the grounds mentioned above.

Thanking You,

Yours Faithfully,



(Mr. Mehabobsab Abdulsab Manik)

Enclosures:

1. Copies of Sale Deeds.
2. Copy of the Survey Plan 194/0 duly earmarked by the Town & Country Planning Department.
3. Copies of Survey Plans of Survey No. 193/0 and 194/0 duly marked the zones by the Town & Country Planning Department & structures stands in the said survey as marked by private D'man (civil).
4. Copy of Zoning Certificate.



-4-

5. Report dated 7/8/2018 of the Talathi, Village Panchayat Betora-Nirankal-Conxem-Codar.
6. Electricity and water bills.
7. Photo copies.
8. Form I & XIV.
9. Any other documents as and why required by the Hon'ble Joint Secretary (Revenue).

Place: Ponda-Goa  
Date: 08/10/2019



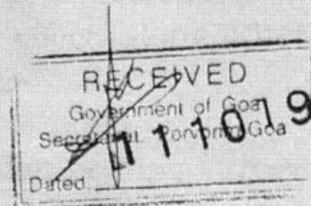
Mr. Mehabobsab Abdulsab Manik

8

From:  
Mrs. Reshma Khalid Hussain,  
H. No. 259/3, Kassarwada,  
Bethora,  
Ponda-Goa

Date: 08/10/2019

To,  
The Joint Secretary (Revenue),  
Hon'ble Chairman of the Committee,  
Chamber No. 105, 2<sup>nd</sup> Floor,  
Secretariat,  
Porvorim-Goa



**Sub.: Strong objection to identify my plot/property which is in settlement zone, bearing survey No. 194/0 of Betora as Private Forest.**

Sir,

I, the undersigned, Mrs. Reshma Khalid Hussain in connection with contemplation of identifying my Plot No. A/137 of survey No. 194/0 of Betora village of Ponda Taluka state as under:

1. That upon representation of the Vendors, Mr. Carlito Augusto Caldeira and others, the area of the Plot No. A/137, admeasuring 280.00 sq. mts. come under orchard zone in the Regional plan 2001 and settlement in the Regional Plan 2021 which is in force and hence I chose to purchase the said plot by virtue of Deed of Sale dated 18/01/2012 registered u/No. 513 before the Sub- Registrar, Ponda on 05/03/2012. Thereafter I have got muted my name in form I & XIV relating to the survey no. 194/0 of Betora.
2. That thereafter I have got muted my name in form I & XIV relating to the survey no. 194/0 of Betora revenue village of Ponda Taluka.

*Reshma*

-2-

3. That at the time of purchase I did not hear of there might be any contemplation of being identified my aforesaid plot as private forest and hence hereby to request to exclude the said plot from being identified as Private Forest on the ground that the said area has been earmarked as settlement in Regional Plan 2021 which is in force and the order, if issued it cannot be with retrospective effect but prospective effect, along other grounds.
4. That on going through copy of the survey plan bearing survey No. 194/0 of Betora village duly earmarked with settlement zone by the Town and Country Planning Department and the construction made by me in the said property/plot duly marked by the private D'man (civil) in the said plan, it is very clear that the said area did not qualify to be identified as private forest in view of the criteria framed by Department of Forest in the Notification dated 27/11/2012 which are reproduced below:
  - (i) Geographical area should be 5 Ha. or more if not contiguous to Government forest
  - (ii) The Crop composition of 75% or more trees of forest species
  - (iii) Canopy density 0.4 or more
5. That scene at loco is that number of structures dominantly residential houses came up for having shelter of their own and hence per say speaks. Whether all structures are legal or illegal is totally different issue but fact is that dwelling in the area reached to such a point that bringing the situation artificially as to make private forest is impossible at this stage.
6. That I had constructed a residential house in the year 2012 in the said plot having survey no. 194/0 of Betora Village being coming within settlement zone.

*Arvind*

-3-

Subsequently the electricity department as well as water department released the connection.

7. That therefore I am rightly and strongly object to be identified my/the said plot/property as private forest.

Therefore in view of above I hereby pray to be pleased to refrain from being identified my/the said plot/property as private forest since I have the strong objections on the grounds mentioned above.

Thanking You,

Yours Faithfully,

Reshma

(Mrs. Reshma Khalid Hussain)

Enclosures:

1. Copy of Sale Deed.
2. Copy of Survey Plan S/No. 193/0 of Betora village duly earmarked by the Town & Country Planning Department.
3. Copy of the Survey Plan 194/0 duly earmarked by the Town & Country Planning Department.
4. Copies of Survey Plans of Survey No. 193/0 and 194/0 duly marked the zones by the Town & Country Planning Department & structures stands in the said survey as marked by private D'man (civil).
5. Form I & XIV.

6. Copy of Zoning Certificate.
7. Report dated 7/8/2018 of the Talathi, Village Panchayat Betora-Nirankal-Conxem-Codar.
8. Electricity and water bills.
9. Photo copies.
10. Any other documents as and why required by the Hon'ble Joint Secretary (Revenue).

Place: Ponda-Goa  
Date: 8/10/2019



Mrs. Reshma Khalid Hussain

GOA PCB

From: Dy Conservator of Forest North Goa Ponda [dcfnorth-forest.goa@nic.in]  
Sent: 26 August 2020 PM 05:38  
To: N.Palanikanth DCF(HQ); goapcb@gspcb.in  
Cc: anishkalkoor  
Subject: Inspection Details of Sy. No. 193/0 and 194/0 of Bethora village of Ponda  
Attachments: 09 11 2018.png; 10 02 2017.png; 13 02 2020.png; 193.png; 194.png; photos of structure available at present.docx; 2011.png; 2015.png; 2020.png; CSS024.pdf

Sir,

8334

Kesthav  
31/08/2020

Please find attached herewith the google images and photographs of the land under Sy. No. 193/0 and 194/0 of Bethora village of Ponda Taluka clicked at the time of the Joint Inspection conducted by::

Please put up

1. The Collector, North Goa District, Panaji - Goa
2. The Member Secretary, Goa State Pollution Control Board, Bardez
3. The Principal Chief Conservator of Forests, Forest Department, Panaji

SK  
01/09/20

Submitted for kind information and perusal

Amit

Regards  
North Goa Division  
Ponda - Goa







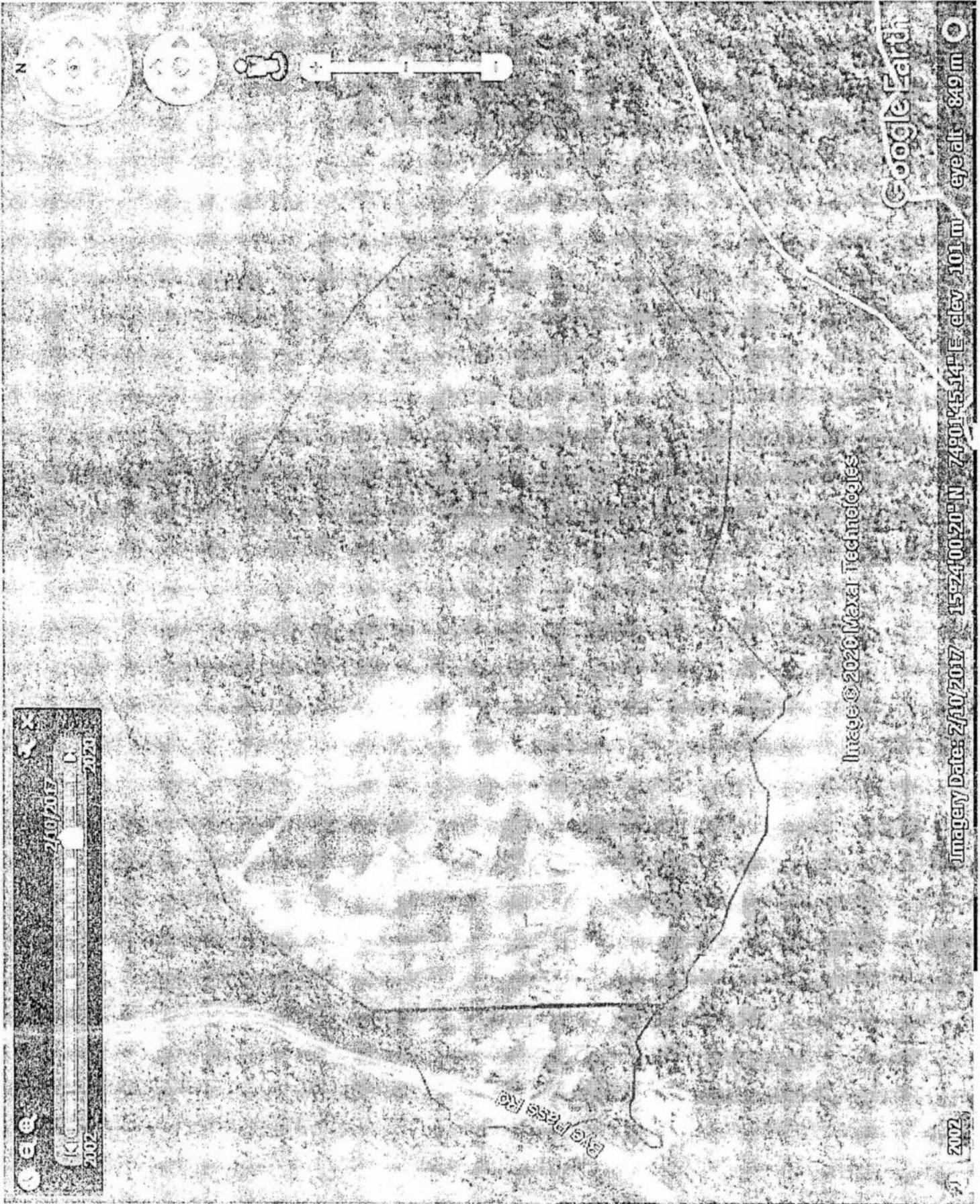
Image © 2020 Maxar Technologies

Imagery Date: 11/9/2018 15°23'59.84" N 74°01'44.88" E elev: 99 m eye alt: 849 m

Google Earth

Bypass Rd

2002



Google Earth

Image © 2020 Maxar Technologies

Imagery Date: 2/10/2017 15°24'00.20\" N 74°01'45.14\" E elev 101 m eye alt 849 m

2017

Big Pass Rd

Scale

2/10/2017

0 1 2

2002 2020

Map navigation controls including a compass rose, a street view pegman, and a vertical scale bar.



Image © 2020 Maxar Technologies

Imagery Date: 2/13/2020 15°24'01.22" N 74°50'39.31" E elev: 59 m eyealt: 849 m

Google Earth

2012

2/13/2020

2007

By Pass Road





Legend

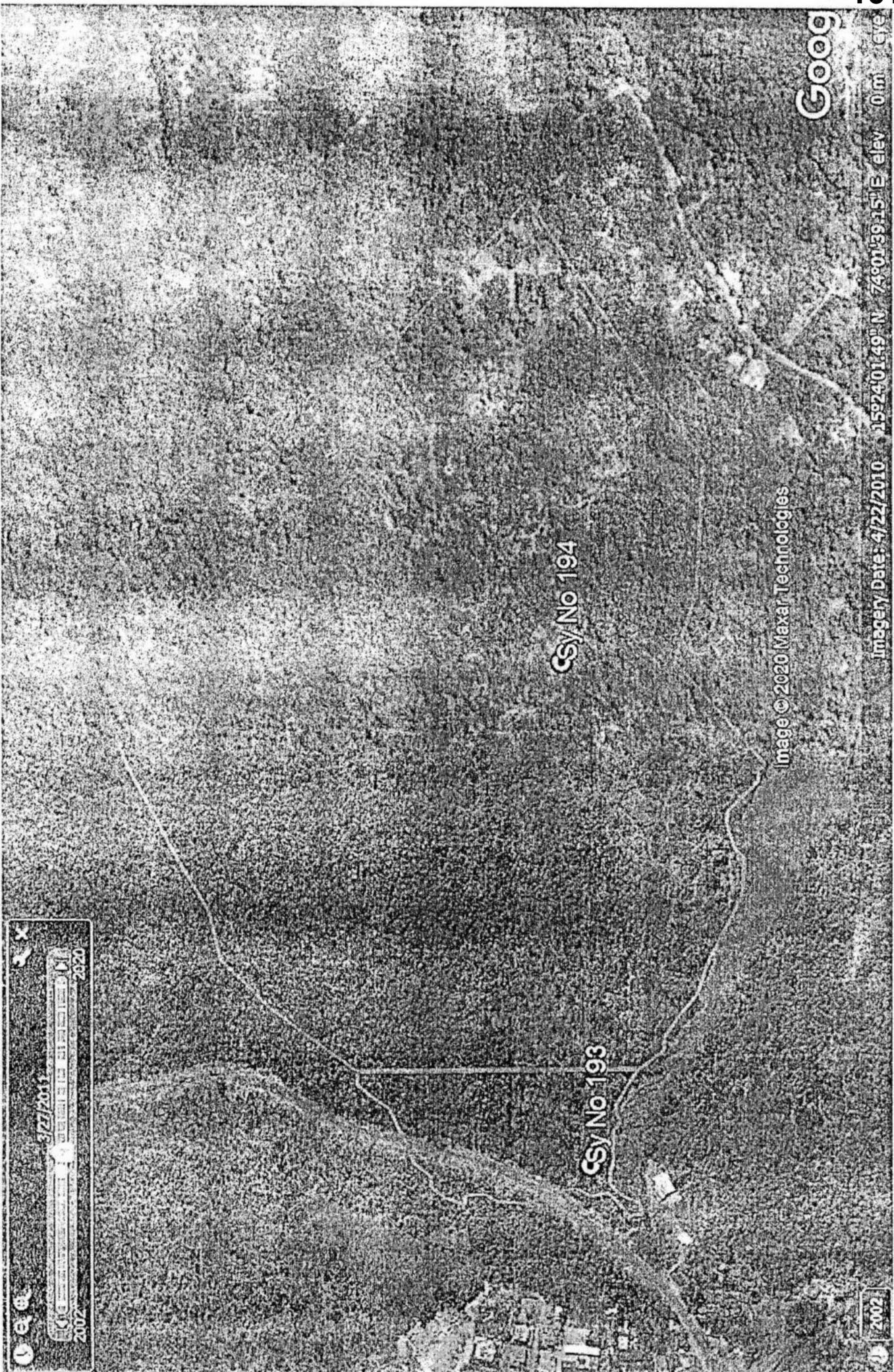
Symbol

Map

ion for your map.



  
 3/27/2015  
 2002



CSy No 194

CSy No 193

Image © 2020 Maxar Technologies

Goog

Imagery Date: 4/22/2010 15924'01.49" N 74°01'39.15" E elev 01m eye


 2002

© 2002  
3/11/2015  
2020



Csy No 194

Csy No 193

Image © 2020 Maxar Technologies

Good

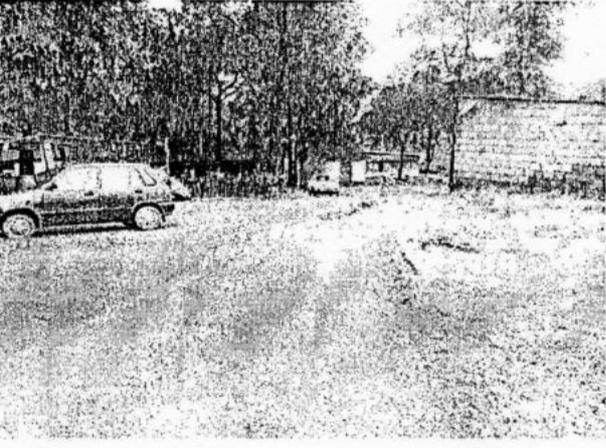
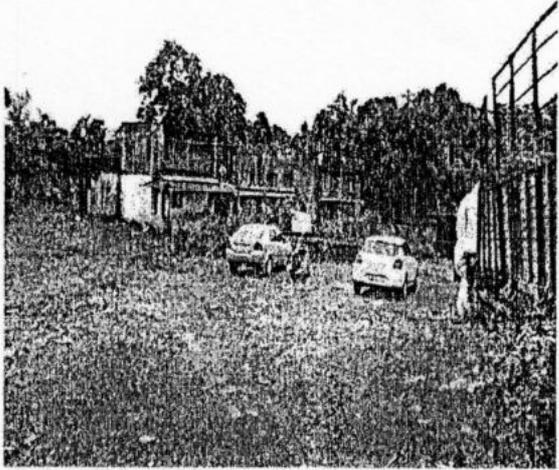
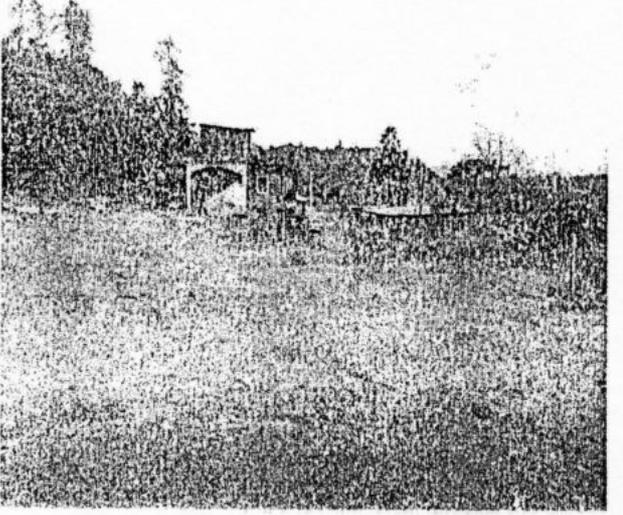
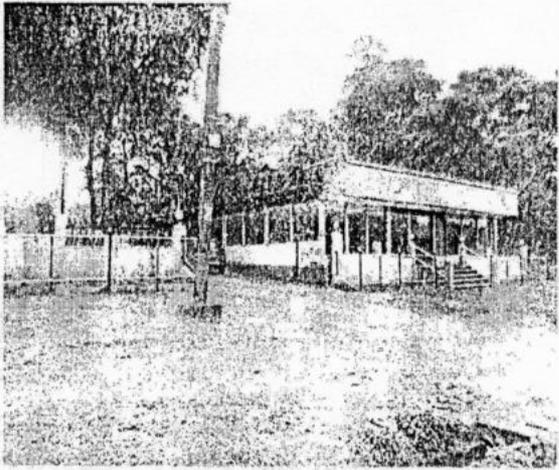
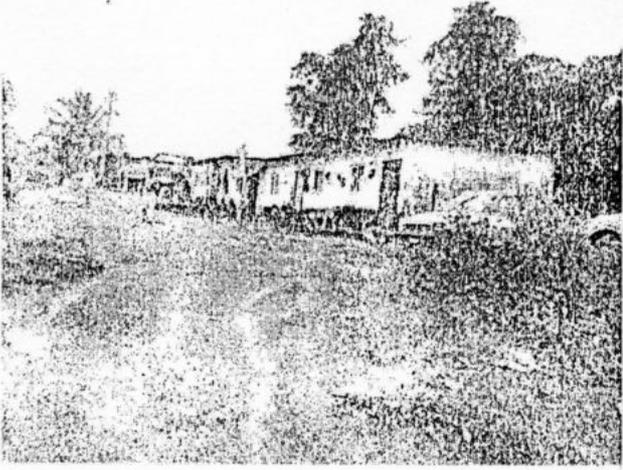
Imagery Date: 3/11/2015 1592400.69" N 7490141.05" E elev. 0 m

Status of Sy. No. 194 of Bethora village is as follows:

Total No. of structures	-	45 nos.
1. Residential houses	-	31 nos.
2. Row houses	-	04 nos.
3. Small structures	-	06 nos.
4. New constructions	-	04 nos.

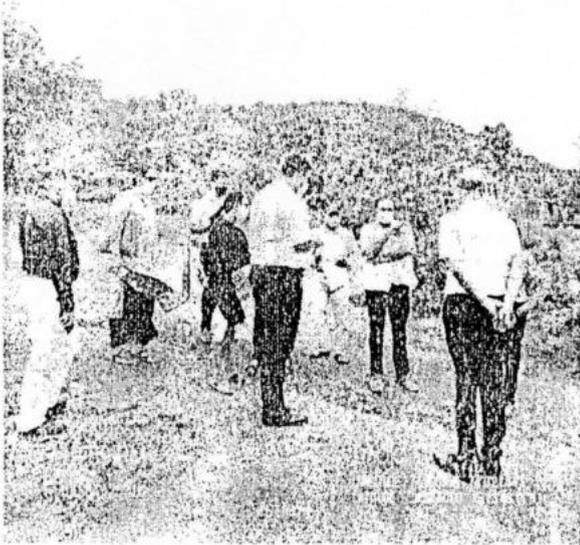
Status of Sy. No. 193 of Bethora village is as follows:

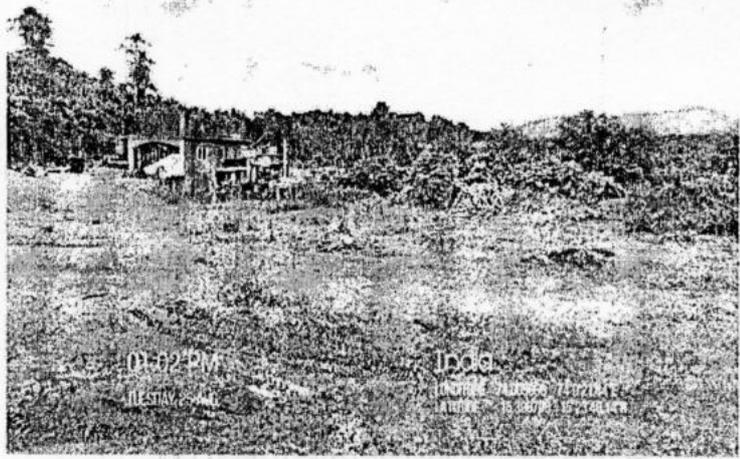
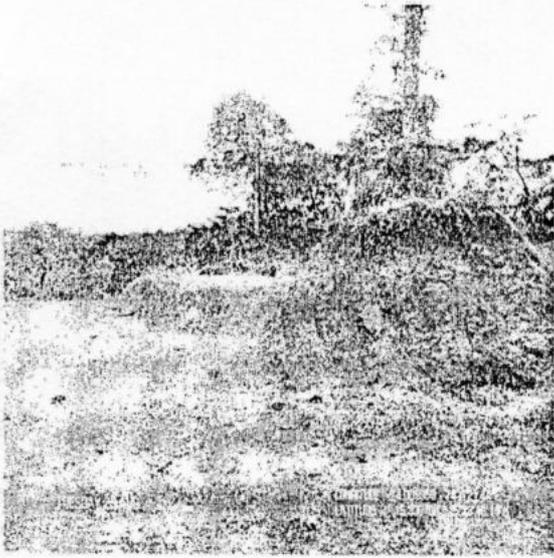
Total No. of structures	-	13 nos.
1. Residential houses	-	04 nos.
2. Garage shed	-	03 nos.
3. Commercial shops	-	06 nos.



Photographs of structures seen on the land area

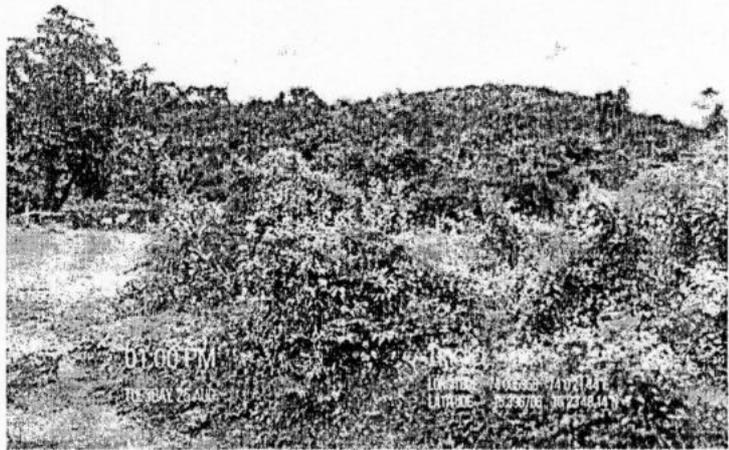
**Present Photographs of structures seen on the land area on the day of Field Inspection by the Committee**





01-02 PM  
11/21/01

1000  
LONGHORN AVENUE 7102101  
LITTLE ROCK AR 72206



01-00 PM  
11/21/01

1000  
LONGHORN AVENUE 7102101  
LITTLE ROCK AR 72206



Attendance Sheet for Field Survey of Sy. No. 193/0 and Sy. No. 194/0, Betora village.  
Ponda - Goa in the Application No. 97/2015 in NGT (WZ), Pune towards Nisarga  
Nature Club v/s Kasim Ali Makandar & Ors.

1. Subhash Chandra, PCEF Subhash
2. \_\_\_\_\_
3. Dr. Shanila Monteiro M.S. GSPCB Shanila Monteiro
4. \_\_\_\_\_
5. Kedar Kedar Naik Dy. Collector Ponda
6. Devdy Durgaprasad Vaichya. Sarpanch V.P. Betula  
25/08/2020
7. Amit Anirha Kalkor M DCF (N). Ponda
8. Amit Amit Shanbag, Jr. Enr. Engineer, GSPCB.



Government of Goa,  
Forest Department  
Secretariat, Porvorim - 403 521

13446 S/2020  
22/01/2020

Tel Nos: (0832) 2419443/2419792/2419697 e-mail: usforest-sect.goa@nic.in  
No.DCF(WP)/Pvt.For/16(THC)/2013(WZ)/19-20/26 Dated: 21/01/2020

**NOTIFICATION**

A Committee comprising of following members is hereby constituted to review the private forests areas provisionally identified by the North (Thomas) and South (Araujo) Goa Forest Division Committees constituted vide notification No.7-1-2009/FOR/439 dated 27/11/2012.

- |  |                    |
|--|--------------------|
| 1) Conservator of Forests (Conservation)                             | - Chairman         |
| 2) Additional Collector, North Goa District                          | - Member           |
| 3) Additional Collector, South Goa District                          | - Member           |
| 4) Director of Settlement and Land Records                           | - Member           |
| 5) Director of Agriculture   | - Member           |
| 6) Assistant Conservator of Forests, Headquarters North Goa Division | - Member           |
| 7) Assistant Conservator of Forests, Headquarters South Goa Division | Member             |
| 8) Deputy Conservator of Forests (Working plan)                      | - Member Secretary |

*[Handwritten signature]*

The Committee shall get the methodology approved by the Government within 15 days for reviewing the private forest areas provisionally identified by the North(Thomas) and South (Araujo) Goa Forest Division Committees.

The Committee shall submit its report by 10<sup>th</sup> March 2020

By Order and in the name of the Governor of Goa.

*[Handwritten signature]*

(Shaifa G. Bhosle)  
Under Secretary (Forest)

*[Handwritten notes: DCF, CF, DCF (40), Anshul, 22/01/2020]*

- The Director, Printing & Stationery, Government Printing Press, Panaji, Goa with a request to publish the same in the Official Gazette in the next issue.
- The Director of Information & Publicity, Panaji, Goa, with a request to give wide publicity in the newspapers

*[Handwritten note: J. Jadhav]*

*[Handwritten notes: 24/01/2020, K. B. ...]*

copy for information to:

- Concerned Members.
- Principal Chief Conservator of Forests, Secretariat, Porvorim, Goa.
- Principal Chief Conservator of Forests, Panaji, Goa
- Office of the Conservator of Forests (Conservation), Panaji, Goa/Pr.Chief Conservator of Forests, Panaji, Goa.
- The Collector North Goa District, Panaji, Goa.
- The Collector, South Goa District, Margao, Goa.
- The O.S.D. to the Chief Minister, Secretariat, Porvorim, Goa.
- Office of the Director of Settlement and Land Records, Panaji, Goa.
- Office of the Director Agriculture, Panaji, Goa.
- Dy. Conservator of Forests, HQ North Goa Division, Ponda, Goa.
- Dy. Conservator of Forests, HQ, South Goa Division, Margao, Goa.
- Office of the Dy. Conservator of Forests (Working Plan), Ponda, Goa.
- Guard File
- O/C.

*[Handwritten notes: 29/41, 22/01/2020]*

*[Handwritten note: DCF-2(CC)]*

*[Handwritten notes: 694, 22/01/2020]*



Government of Goa,  
Forest Department  
Secretariat, Porvorim - 403 521

Tel Nos: (0832) 2419443/2419792/2419697

E-mail: usforest-sect.goa@nic.in

F. No. DCF(WP)/Pvt. For/16(THC)/2013(WZ)/19-20/ 119

Dated:-18/06/2020

Read:-Notification No. DCF(WP)/Pvt. For/16(THC)/2013(WZ)/19-20/26 dated  
21-01-2020

**NOTIFICATION**

In partial modification to the Notification No. DCF(WP)/Pvt. For/16(THC)/2013(WZ)/19-20/26 dated 21-01-2020 the **Chief Conservator of Forests shall be the Chairman of the Committee** instead of Conservator of Forests (Conservation) and the rest of the content remains the same.

This issue with the approval of the Government.

By order and in the name of the  
Governor of Goa

*(Signature)*  
(Shaila G. Bhosle)

Under Secretary (Forests)

To,

1. The Director (Printing & Stationery), Government Printing Press, Panaji with request to publish the notification in the next issue.
2. The Director, Information & Publicity, Panaji Goa with a request to give wide publicity in the newspapers.

Copy to:-

1. All concerned Members.
2. The Pr. Secretary (Forests), Secretariat, Goa.
3. The Principal Chief Conservator of Forests, Panaji.
4. Office of the Conservator of Forests (Conservation), Panaji, Goa/ Addl. Pr. Chief Conservator of Forests, Panaji-Goa.
5. The Collector, North Goa District, Panaji-Goa.
6. The Collector, South Goa District, Margao-Goa.
7. The O.S.D. to the Chief Minister, Secretariat, Porvorim-Goa.
8. Office of the Director of Settlement and Land Records, Panaji-Goa.
9. Office of the Director Agriculture, Panaji-Goa.
10. Dy. Conservator of Forests, HQ North Goa Division, Ponda-Goa.
11. Dy. Conservator of Forests, HQ South Goa Division, Margao-Goa.
- ✓ 12. Office of the Dy. Conservator of Forests (Working Plan), Ponda-Goa.
13. Guard file.
14. O/c.

Office of the  
Dy. Conservator of Forests,  
Working Plan Division,  
Ponda-Goa.  
Inward No. 275  
Page No. 72  
Date: 23/06/2020

5  
CFD